

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

The Meeting No.10/AM-20 dated 12.09.2019 for the licensing year 2019-20 to considered the Special Advance Authorization cases under Para 4.04(a) FTP 2015-20 actually held on 20.09.2019 and remaining cases to considered on 23.10.2019, under Para 4.7 FTP 2015-20, Duty Exemption Schemes (Chapter-4) in Conference Room No.4 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1	Dr. Ram Asrey Lal, Sr. General Manager	AT&DC
2	Shri J.D. Giri, Vice President	AEPC
3.	Shri Kuldeep Singh, Asst. Director-II	DCMSME
4.	Shri S.K.Mohapatra, DDG	DGFT
5.	Shri Manoj Kumar Meena, Asst. Director	DGFT

At the outset the Minutes of NC-V Meeting No. 09/AM-20 dated 29.08.2019 for the licensing year 2019-20 were taken up for ratification. As there was no amendment to the same, the above referred minutes were adopted for implementation by the Committee without any amendment. The agenda for meeting No.10/AM-20 dated 12.09.2019 was taken up for discussion and the decision taken in respect of each case is enumerated below:

MEETING NUMBER : 10/84-ALC3/2019 **MEETING DATE** : 12.09.2019

Case No.: 7/10/84-ALC3/2019	Party Name: BHARAT TISSUS PVT. LTD	Meet No/Date: 10/84-ALC3/2019 12.09.2019	Status: Approved
HQ File :01/84/050/00227/AM20/	RLA File :07/24/040/00262/AM14/	Lic.No/Date:0710099760 19.11.2013	
Decision: Committee considered the case as per agenda along with other relevant papers and observed that the case was automatically opened and hard copy received on dated 29.08.2019 for norms fixation of above mentioned Adv. Authorization. Committee decided to ratify the norms for above mentioned Adv. Authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

Case No.: 27/23/80-ALC2/2016	Party Name: PETERS SURGICAL INDIA PVT. LTD.	Meet No/Date: 10/84-ALC3/2019 12.09.2019	Status: Deffered and Re-indexed
HQ File :01/80/050/00530/AM17/	RLA File :05/24/040/00368/AM17/	Lic.No/Date:0510400709 13.12.2016	Defer Date:07.11.2019
Decision: Committee considered the case as per agenda along with other relevant papers and noted that the firm was asked on 11.09.2019 to furnish the following: 1. To indicate import content separately in each export product 2. Complete calculation for requirement of raw materials /components for the manufacture of export item, separately indicating wastage of each raw material No reply received so far. Committee decided to send a final reminder to the firm. The case stands deferred for re-listing on 07.11.2019.			

Case No.: 3/10/84-ALC3/2019	Party Name: SHANKAR PACKAGINGS LIMITED	Meet No/Date: 10/84-ALC3/2019 12.09.2019	Status: Approved
HQ File :01/84/050/00223/AM20/	RLA File :34/24/040/00322/AM18/	Lic.No/Date:3410043902 21.02.2018	
Decision: Committee considered the case as per agenda along with other relevant papers and observed that the			




case was automatically opened and hard copy received on dated 24.09.2019 for norms fixation of above mentioned Adv. Authorization. Committee decided to ratify the norms for above mentioned Adv. Authorization as same case has already approved in NC-VII after PH with firm and also approved by NC-V earlier as under:

S.No.	Export Product	Export Quantity		Import item	Quantity allowed
1.	FLEXIBLE INTERMEDIATE BULK CONTAINERS (NET CONTENT OF EXPORTS:POLYPROPYLENE GRANULES:818.18 MT, HDPE GRANULES:4.25 MT, MASTERBATCH ANTIFIBRILLANT:12.27 MT, MASTERBATCH WHITE:6.13 MT, MASTERBATCH COLOUR:3.68 MT, CONDUCTIVE BLACK:6.55 MT, LLDPE:73.33 MT, LDPE:31.43 MT, RELEVANT U.V. STABILISER MASTERBATCH (FOR EXPORT WITH U.V. STABILISER):16 MT	971.834 MT	1.	RELEVANT POLYPROPYLENE GRANULES	899.998 MT
			2.	RELEVANT HDPE GRANULES	4.462 MT
			3.	RELEVANT MASTERBATCH ANTIFIBRILLANT	Quantity of import items 3,4,5 and 9 together = 19.437 MTs
			4.	RELEVANT MASTERBATCH WHITE	
			5.	RELEVANT MASTERBATCH COLOUR	
			6.	RELEVANT CONDUCTIVE BLACK	7.200 MT
			7.	LLDPE	1.05 kg/kg content in export product
			8.	LDPE	1.05 kg/kg content in export product
			9.	RELEVANT U.V STABILISER MASTERBATCH (FOR EXPORT WITH U.V. STABILISER)	

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.: 266/24/84-ALC3/2018	Party Name: GOKALDAS EXPORTS LTD	Meet No/Date: 10/84-ALC3/2019 12.09.2019	Status: Deffered and Re-indexed
HQ File :01/84/050/00690/AM19/	RLA File :07/24/040/00329/AM18/	Lic.No/Date:0710112867 23.02.2018	Defer Date:07.11.2019
<p>Decision : Committee considered the case as per agenda and observed that firm was asked on 11.09.2019 to furnish the CAD/metrics of requirement of each input per piece of export product and complete two sets of application for fixation of adhoc norms.</p> <p>Firm's reply received on dated 13.09.2019. Committee went through the documents submitted in this case and decided to furnish the following:</p> <ol style="list-style-type: none"> 1. PH with sample. 2. Justification for requirement of indicated inputs per piece of each export product. <p>The case stands deferred for re-listing on 07.11.2019.</p>			

Case No.: 267/24/84-ALC3/2018	Party Name: GOKALDAS EXPORTS LTD	Meet No/Date: 10/84-ALC3/2019 12.09.2019	Status: Deffered and Re-indexed
HQ File :01/84/050/00691/AM19/	RLA File :07/24/040/00313/AM18/	Lic.No/Date:0710112869 23.02.2018	Defer Date:07.11.2019
<p>Decision : Committee considered the case as per agenda and observed that firm was asked on 11.09.2019 to furnish the CAD/metrics of requirement of each input per piece of export product and complete two sets of</p>			

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application for fixation of adhoc norms.

Firm's reply received on dated 13.09.2019. Committee went through the documents submitted in this case and decided to furnish the following:

1. PH with sample.
2. Justification for requirement of indicated inputs per piece of each export product.

The case stands deferred for re-listing on 07.11.2019.

Case No.:268/24/84-ALC3/2018

Party Name: GOKALDAS EXPORTS LTD

**Meet No/Date:10/84-ALC3/2019
12.09.2019**

Status:Deffered and Re-indexed

HQ File
:01/84/050/00692/AM19/

RLA File
:07/24/040/00334/AM18/

Lic.No/Date:0710112871
23.02.2018

Defer
Date:07.11.2019

6 **Decision :** Committee considered the case as per agenda and observed that firm was asked on 11.09.2019 to furnish the CAD/metrics of requirement of each input per piece of export product and complete two sets of application for fixation of adhoc norms.

Firm's reply received on dated 13.09.2019. Committee went through the documents submitted in this case and decided to furnish the following:

1. PH with sample.
2. Justification for requirement of indicated inputs per piece of each export product.

The case stands deferred for re-listing on 07.11.2019.

Case No.:272/24/84-ALC3/2018

Party Name: GOKALDAS EXPORTS LTD

**Meet No/Date:10/84-ALC3/2019
12.09.2019**

Status:Deffered and Re-indexed

HQ File
:01/84/050/00696/AM19/

RLA File
:07/24/040/00338/AM18/

Lic.No/Date:0710112903
01.03.2018

Defer
Date:07.11.2019

7 **Decision :** Committee considered the case as per agenda and observed that firm was asked on 11.09.2019 to furnish the CAD/metrics of requirement of each input per piece of export product and complete two sets of application for fixation of adhoc norms.

Firm's reply received on dated 13.09.2019. Committee went through the documents submitted in this case and decided to furnish the following:

1. PH with sample.
2. Justification for requirement of indicated inputs per piece of each export product.

The case stands deferred for re-listing on 07.11.2019.

Case No.:271/24/84-ALC3/2018

Party Name :GOKALDAS EXPORTS LTD

**Meet No/Date:10/84-ALC3/2019
12.09.2019**

Status:Deffered and Re-indexed

HQ File
:01/84/050/00695/AM19/

RLA File
:07/24/040/00345/AM18/

Lic.No/Date:0710112943
09.03.2018

Defer
Date:07.11.2019

8 **Decision :** Committee considered the case as per agenda and observed that firm was asked on 11.09.2019 to furnish the CAD/metrics of requirement of each input per piece of export product and complete two sets of application for fixation of adhoc norms.

Firm's reply received on dated 13.09.2019. Committee went through the documents submitted in this case and decided to furnish the following:

1. PH with sample.
2. Justification for requirement of indicated inputs per piece of each export product.

The case stands deferred for re-listing on 07.11.2019.

9 **Case No.:91/24/84-ALC3/2018**

Party Name: SURE SAFETY

Meet No/Date:10/84-

Status:

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	INDIA PVT LTD	ALC3/2019 12.09.2019	Rejected
HQ File :01/84/050/00515/AM19/	RLA File :34/24/040/00370/AM18/	Lic.No/Date:3410043959 12.03.2018	
Decision: Committee considered the case as per agenda. The case is pertains to DPIIT. Committee noted that the firm was asked with final reminder on 11.09.2019 to furnish the complete two sets of application alongwith copy of Adv. Authorization. Reply is not received so far. Committee decided to reject the case. RA concerned may take necessary action subject to compliance of other usual conditions.			

Case No.: 8/10/84-ALC3/2019	Party Name: SHANKAR PACKAGINGS LIMITED	Meet No/Date:10/84- ALC3/2019 12.09.2019	Status: Approved
HQ File :01/84/050/00228/AM20/	RLA File :34/24/040/00371/AM18/	Lic.No/Date:3410043978 15.03.2018	
Decision: Committee considered the case as per agenda along with other relevant papers and observed that the case was automatically opened and hard copy received on dated 24.09.2019 for norms fixation of above mentioned Adv. Authorization. Committee decided to ratify the norms for above mentioned Adv. Authorization as same case has already approved in NC-VII after PH with firm and also approved by NC-V earlier as under:			

S.No	Export Product	Export Quantity		Import item	Quantity allowed
10	FLEXIBLE INTERMEDIATE BULK CONTAINERS (NET CONTENT OF EXPORTS:POLYPROPYLENE GRANULES:818.18 MT, HDPE GRANULES:4.25 MT, MASTERBATCH ANTIFIBRILLANT:12.27 MT, MASTERBATCH WHITE:6.13 MT, MASTERBATCH COLOUR:3.68 MT, CONDUCTIVE BLACK:6.55 MT, LLDPE:73.33 MT, LDPE:31.43 MT, RELEVANT U.V. STABILISER MASTERBATCH (FOR EXPORT WITH U.V. STABILISER):16 MT	971.834 MT	1.	RELEVANT POLYPROPYLENE GRANULES	899.998 MT
			2.	RELEVANT HDPE GRANULES	4.462 MT
			3.	RELEVANT MASTERBATCH ANTIFIBRILLANT	Quantity of import items 3,4,5 and 9 together = 19.437 MTs
			4.	RELEVANT MASTERBATCH WHITE	
			5.	RELEVANT MASTERBATCH COLOUR	
			6.	RELEVANT CONDUCTIVE BLACK	7.200 MT
			7.	LLDPE	1.05 kg/kg content in export product
			8.	LDPE	1.05 kg/kg content in export product
			9.	RELEVANT U.V.STABILISER MASTERBATCH (FOR EXPORT WITH U.V. STABILISER)	

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.: 270/24/84- ALC3/2018	Party Name: GOKALDAS EXPORTS LTD	Meet No/Date:10/84- ALC3/2019 12.09.2019	Status: Deffered and Re-indexed
HQ File :01/84/050/00694/AM19/	RLA File :07/24/040/00347/AM18/	Lic.No/Date:0710112988 20.03.2018	Defer Date:07.11.2019

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Decision : Committee considered the case as per agenda and observed that firm was asked on 11.09.2019 to furnish the CAD/metrics of requirement of each input per piece of export product and complete two sets of application for fixation of adhoc norms.

Firm's reply received on dated 13.09.2019. Committee went through the documents submitted in this case and decided to ask the firm to furnish the following:

1. PH with sample.
2. Justification for requirement of indicated inputs per piece of each export product.

The case stands deferred for re-listing on 07.11.2019.

Case No.: 273/24/84-ALC3/2018	Party Name: GOKALDAS EXPORTS LTD	Meet No/Date: 10/84-ALC3/2019 12.09.2019	Status: Deffered and Re-indexed
HQ File :01/84/050/00697/AM19/	RLA File :07/24/040/00364/AM18/	Lic.No/Date: 0710113059 05.04.2018	Defer Date:07.11.2019

12 **Decision :** Committee considered the case as per agenda and observed that firm was asked on 11.09.2019 to furnish the CAD/metrics of requirement of each input per piece of export product and complete two sets of application for fixation of adhoc norms.

Firm's reply received on dated 13.09.2019. Committee went through the documents submitted in this case and decided ask the firm to furnish the following:

1. PH with sample.
2. Justification for requirement of indicated inputs per piece of each export product.

The case stands deferred for re-listing on 07.11.2019.

Case No.: 74/24/84-ALC3/2018	Party Name: ADITYA TIMPACK PRIVATE LIMITED	Meet No/Date: 10/84-ALC3/2019 12.09.2019	Status: Deffered and Re-indexed
HQ File :01/84/050/00498/AM19/	RLA File :52/24/040/00005/AM19/	Lic.No/Date: 5210042587 06.04.2018	Defer Date:07.11.2019

13 **Decision:** Committee considered the case as per agenda along with other relevant papers and noted that application has been sent to DPIIT for their comments. Committee decided to wait for their comments.

The case stands deferred for re-listing on 07.11.2019.

Case No.: 4/10/84-ALC3/2019	Party Name: SHANKAR PACKAGINGS LIMITED	Meet No/Date: 10/84-ALC3/2019 12.09.2019	Status: Approved
HQ File :01/84/050/00224/AM20/	RLA File :34/24/040/00387/AM18/	Lic.No/Date: 3410044032 11.04.2018	

14 **Decision:** Committee considered the case as per agenda along with other relevant papers and observed that the case was automatically opened and hard copy received on dated 24.09.2019 for norms fixation of above mentioned Adv. Authorization. Committee decided to ratify the norms for above mentioned Adv. Authorization as same case has already approved in NC-VII after PH with firm and also approved by NC-V earlier as under:

S.No	Export Product	Export Quantity		Import item	Quantity allowed
1.	FLEXIBLE INTERMEDIATE BULK CONTAINERS (NET CONTENT OF EXPORTS:POLYPROPYLENE	971.834 MT	1.	RELEVANT POLYPROPYLENE GRANULES	899.998 MT

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GRANULES:818.18 MT, HDPE GRANULES:4.25 MT, MASTERBATCH ANTIFIBRILLANT:12.27 MT, MASTERBATCH WHITE:6.13 MT, MASTERBATCH COLOUR:3.68 MT, CONDUCTIVE BLACK:6.55 MT, LLDPE:73.33 MT, LDPE:31.43 MT, RELEVANT U.V. STABILISER MASTERBATCH (FOR EXPORT WITH U.V. STABILISER):16 MT	2.	RELEVANT HDPE GRANULES	4.462 MT	
	3.	RELEVANT MASTERBATCH ANTIFIBRILLANT	Quantity of import items 3,4,5 and 9 together = 19.437 MTs	
	4.	RELEVANT MASTERBATCH WHITE		
	5.	RELEVANT MASTERBATCH COLOUR		
	6.	RELEVANT CONDUCTIVE BLACK	7.200 MT	
	7.	LLDPE	1.05 kg/kg content in export product	
	8.	LDPE	1.05 kg/kg content in export product	
	9.	RELEVANT U.V.STABILISER MASTERBATCH (FOR EXPORT WITH U.V. STABILISER)		

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:5/10/84-ALC3/2019

Party Name: SHANKAR
PACKAGINGS LIMITED

Meet No/Date:10/84-
ALC3/2019
12.09.2019

Status:
Approved

HQ File

:01/84/050/00225/AM20/

RLA File

:34/24/040/00386/AM18/

Lic.No/Date:3410044031
11.04.2018

Decision: Committee considered the case as per agenda along with other relevant papers and observed that the case was automatically opened and hard copy received on dated 24.09.2019 for norms fixation of above mentioned Adv. Authorization. Committee decided to ratify the norms for above mentioned Adv. Authorization as same case has already approved in NC-VII after PH with firm and also approved by NC-V earlier as under:

S.No	Export Product	Export Quantity	Import item	Quantity allowed
15	FLEXIBLE INTERMEDIATE BULK CONTAINERS (NET CONTENT OF EXPORTS:POLYPROPYLENE GRANULES:818.18 MT, HDPE GRANULES:4.25 MT, MASTERBATCH ANTIFIBRILLANT:12.27 MT, MASTERBATCH WHITE:6.13 MT, MASTERBATCH COLOUR:3.68 MT, CONDUCTIVE BLACK:6.55 MT, LLDPE:73.33 MT, LDPE:31.43 MT, RELEVANT U.V. STABILISER MASTERBATCH (FOR EXPORT WITH U.V. STABILISER):16 MT	971.834 MT	1. RELEVANT POLYPROPYLENE GRANULES	899.998 MT
			2. RELEVANT HDPE GRANULES	4.462 MT
			3. RELEVANT MASTERBATCH ANTIFIBRILLANT	Quantity of import items 3,4,5 and 9 together = 19.437 MTs
			4. RELEVANT MASTERBATCH WHITE	
			5. RELEVANT MASTERBATCH COLOUR	
			6. RELEVANT CONDUCTIVE BLACK	7.200 MT
			7. LLDPE	1.05 kg/kg content in export product

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			8	LDPE	1.05 kg/kg content in export product	
			9.	RELEVANT U.V.STABILISER MASTERBATCH (FOR EXPORT WITH U.V. STABILISER)		

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:6/10/84-ALC3/2019

Party Name: SHANKAR
PACKAGINGS LIMITED

Meet No/Date:10/84-
ALC3/2019
12.09.2019

Status:
Approved

HQ File

:01/84/050/00226/AM20/

RLA File

:34/24/040/00014/AM19/

Lic.No/Date:3410044061

19.04.2018

Decision: Committee considered the case as per agenda along with other relevant papers and observed that the case was automatically opened and hard copy received on dated 24.09.2019 for norms fixation of above mentioned Adv. Authorization. Committee decided to ratify the norms for above mentioned Adv. Authorization as same case has already approved in NC-VII after PH with firm and also approved by NC-V earlier as under:

S.No	Export Product	Export Quantity		Import item	Quantity allowed
1.	FLEXIBLE INTERMEDIATE BULK CONTAINERS (NET CONTENT OF EXPORTS:POLYPROPYLENE GRANULES:818.18 MT, HDPE GRANULES:4.25 MT, MASTERBATCH ANTIFIBRILLANT:12.27 MT, MASTERBATCH WHITE:6.13 MT, MASTERBATCH COLOUR:3.68 MT, CONDUCTIVE BLACK:6.55 MT, LLDPE:73.33 MT, LDPE:31.43 MT, RELEVANT U.V. STABILISER MASTERBATCH (FOR EXPORT WITH U.V. STABILISER):16 MT	971.834 MT	1.	RELEVANT POLYPROPYLENE GRANULES	899.998 MT
			2.	RELEVANT HDPE GRANULES	4.462 MT
			3.	RELEVANT MASTERBATCH ANTIFIBRILLANT	Quantity of import items 3,4,5 and 9 together = 19.437 MTs
			4.	RELEVANT MASTERBATCH WHITE	
			5.	RELEVANT MASTERBATCH COLOUR	
			6.	RELEVANT CONDUCTIVE BLACK	7.200 MT
			7.	LLDPE	1.05 kg/kg content in export product
			8.	LDPE	1.05 kg/kg content in export product
			9.	RELEVANT U.V.STABILISER MASTERBATCH (FOR EXPORT WITH U.V. STABILISER)	

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:78/24/84-ALC3/2018

Party Name:VRIJESH
OVERSEAS PRIVATE
LIMITED

Meet No/Date:10/84-
ALC3/2019
12.09.2019

Status:
Rejected

17 **HQ File**

:01/84/050/00502/AM19/

RLA File

:07/24/040/00012/AM19/

Lic.No/Date:0710113173

24.04.2018

Decision: Committee considered the case as per agenda and observed that the firm was asked on 11.09.2019 to furnish the following information:

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1. The requirement of yarn is given in KG, the weight of final garment is required
 2. CAD, Sketch and Measurement Chart.
 3. Complete two sets of application for fixation of adhoc norms.
- Reply not received from the firm so far. Committee decided to reject the case.
RA concerned may take necessary action subject to compliance of other usual conditions.

18	Case No.: 79/24/84-ALC3/2018	Party Name: GOKALDAS EXPORTS LTD	Meet No/Date:10/84-ALC3/2019 12.09.2019	Status: Surrendered
	HQ File :01/84/050/00503/AM19/	RLA File :07/24/040/00013/AM19/	Lic.No/Date:0710113211 01.05.2018	
Decision: Committee considered the case as per agenda and observed that firm has informed by mail dated 12.09.2019 that the Adv. Authorizations has been surrendered to RA, Bangalore. NC decided to close the case. RA concerned may take necessary action subject to compliance of other usual conditions				

19	Case No.: 81/24/84-ALC3/2018	Party Name: OPERA GLOBAL PRIVATE LIMITED	Meet No/Date:10/84-ALC3/2019 12.09.2019	Status: Rejected
	HQ File :01/84/050/00505/AM19/	RLA File :05/24/040/00120/AM19/	Lic.No/Date:0510406668 29.05.2018	
Decision: Committee considered the case as per agenda. The case is pertains to DPIIT. Committee noted that the firm was asked with final reminder on 11.09.2019 to furnish the complete two sets of application alongwith copy of Adv. Authorization. Reply is not received so far. Committee decided to reject the case. RA concerned may take necessary action subject to compliance of other usual conditions.				

20	Case No.: 82/24/84-ALC3/2018	Party Name: GOKALDAS EXPORTS LTD	Meet No/Date:10/84-ALC3/2019 12.09.2019	Status: Deffered and Re-indexed
	HQ File :01/84/050/00506/AM19/	RLA File :07/24/040/00054/AM19/	Lic.No/Date:0710113361 29.05.2018	Defer Date:07.11.2019
Decision: Committee considered the case as per agenda along with other relevant papers and observed that the firm was submitted the CAD with application on 12.09.2019 for fixation of adhoc norms against the above said Adv. Authorization. Committee went through the documents submitted in this case and decided to ask the firm to furnish the following: <ol style="list-style-type: none"> 1. PH with sample. 2. Justification for requirement of indicated inputs per piece of each export product. The case stands deferred for re-listing on 07.11.2019.				
21	Case No.: 86/24/84-ALC3/2018	Party Name :GRASIM INDUSTRIES LTD.	Meet No/Date:10/84-ALC3/2019 12.09.2019	Status: Rejected
	HQ File :01/84/050/00510/AM19/	RLA File :34/24/040/00029/AM18/	Lic.No/Date:3410044214 07.06.2018	
Decision: Committee considered the case as per agenda. Committee noted that the firm was asked with final reminder on 11.09.2019 to furnish the complete two sets of application alongwith copy of Adv. Authorization. Reply is not received so far. Committee decided to reject the case. RA concerned may take necessary action subject to compliance of other usual conditions.				

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22	Case No.: 122/24/84-ALC3/2018	Party Name: SCHOELLER TECHNOLOGIES INDIA PVT. LTD.	Meet No/Date:10/84-ALC3/2019 12.09.2019	Status: Rejected
	HQ File :01/84/050/00546/AM19/	RLA File :03/95/040/00284/AM19/	Lic.No/Date:0310821904 26.06.2018	
Decision: Committee considered the case as per agenda. Committee noted that the firm was asked with final reminder on 11.09.2019 to furnish the complete two sets of application alongwith copy of Adv. Authorization, CAD and Measurement chart. Reply is not received so far. Committee decided to reject the case. RA concerned may take necessary action subject to compliance of other usual conditions				

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Case No.:93/24/84-ALC3/2018		Party Name :ARVIND LIMITED		Meet No/Date:10/84-ALC3/2019 12.09.2019		Status: Approved			
HQ File :01/84/050/00517/AM19/		RLA File :08/24/040/00070/AM19/		Lic.No/Date:0810143105 25.07.2018					
Decision: Committee considered the case as per agenda and noted that the firm was asked on 11.09.2019 to furnish the following: 1. Content of input in the export product alongwith the wastage asked for each input 2. Complete two sets of application for fixation of adhoc norms. Firm's reply received on dated 12.09.2019. Committee went through the details submitted in this case and decided to ratify the norms for above Adv. Authorization as under:									
S.No.		Export Product		Export Quantity		Import item		Quantity allowed	
1.		Grey Dyed Woven Fabric Made From Relevant Man Made Fibres and Filament Yarns (Polyester Belting Fabric) (HS CODE # 55121110; 55121120; 55121910; 55151210; 55151220; 55151230)		50000 KG		1. Relevant Manmade Polyester Staple Fiber		28750 Kg (as applied)	
2. Relevant Manmade Multifilament Polyester Yarn This Advance Authorisation is issued under Para 4.07-A of H B P 2015 2020 based on Self Ratification of norms with accountability clause. The net contents of inputs should be accounted in all export documents.						26250 Kg (as applied)			
RA concerned may take necessary action subject to compliance of other usual conditions									

24	Case No.: 94/24/84-ALC3/2018	Party Name: S.K. EXPORTS	Meet No/Date:10/84-ALC3/2019 12.09.2019	Status: Rejected
	HQ File :01/84/050/00518/AM19/	RLA File :06/24/040/00019/AM19/	Lic.No/Date:0610038933 31.07.2018	
Decision : Committee considered the case as per agenda and noted that the firm was asked on 11.09.2019 to furnish the CAD, Sketch and Measurement Chart and complete two sets of application for fixation of adhoc norms. Firm's reply received on dated 13.09.2019. Committee noted that CAD submitted does not mentioned marker Length, Width. Committee is unable to calculate the actual requirement so decided to reject the case. RA concerned may take necessary action subject to compliance of other usual conditions.				

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25	Case No.: 95/24/84-ALC3/2018	Party Name: SCANPACK GLOBAL	Meet No/Date:10/84-ALC3/2019 12.09.2019	Status: Deffered and Re-indexed
	HQ File :01/84/050/00519/AM19/	RLA File :56/21/040/00059/AM19/	Lic.No/Date:5610005457 03.08.2018	Defer Date:07.11.2019
Decision: Committee considered the case as per agenda and noted that case pertains to DPIIT and the firm was asked on 11.09.2019 to furnish the complete two sets of application for fixation of adhoc norms. Reply is not received so far. Committee decided to send a final the reminder to the firm. The case stands deferred for re-listing on 07.11.2019.				

26	Case No.: 96/24/84-ALC3/2018	Party Name: UVIRAJ GLOBAL PRIVATE LIMITED	Meet No/Date:10/84-ALC3/2019 12.09.2019	Status :Rejected
	HQ File :01/84/050/00520/AM19/	RLA File :06/24/040/00022/AM19/	Lic.No/Date:0610038938 06.08.2018	
Decision: Committee considered the case as per agenda. Committee noted that the firm was asked with final reminder on 11.09.2019 to furnish the complete two sets of application alongwith copy of Adv. Authorization. Reply is not received so far. Committee decided to reject the case. RA concerned may take necessary action subject to compliance of other usual conditions.				

27	Case No.: 97/24/84-ALC3/2018	Party Name: G.R.CORPORATION	Meet No/Date:10/84-ALC3/2019 12.09.2019	Status: Deffered and Re-indexed
	HQ File :01/84/050/00521/AM19/	RLA File :06/24/040/00025/AM19/	Lic.No/Date:0610038944 10.08.2018	Defer Date:07.11.2019
Decision: Committee considered the case as per agenda and noted that the firm was asked on 11.09.2019 to furnish the following: 1. Applicant may clarify when weight of input and content of that input is same in both the export product. How 2% waste is. 2. Complete two sets of application for fixation of adhoc norms. Firm's reply not received. Committee decided to send a final reminder to the firm. The case stands deferred for re-listing on 07.11.2019.				

28	Case No.: 99/24/84-ALC3/2018	Party Name: FLEXITUFF INTERNATIONAL LTD	Meet No/Date:10/84-ALC3/2019 12.09.2019	Status: Deffered and Re-indexed
	HQ File :01/84/050/00523/AM19/	RLA File :56/24/040/00018/AM19/	Lic.No/Date:5610005461 17.08.2018	Defer Date:07.11.2019
Decision: Committee considered the case as per agenda along with other relevant papers and noted that Firm's representation has been referred to DPIIT. Committee decided to wait for their comments. The case stands deferred for re-listing on 07.11.2019.				

29	Case No.: 104/24/84-ALC3/2018	Party Name: ARVIND LIMITED	Meet No/Date:10/84-ALC3/2019 12.09.2019	Status: Approved
	HQ File :01/84/050/00528/AM19/	RLA File :08/24/040/00039/AM19/	Lic.No/Date:0810143340 28.08.2018	
Decision: Committee considered the case as per agenda and noted that the firm was asked on 11.09.2019 to furnish the Content of input in the export product alongwith the percentage wastage asked for each input.				

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Firm's reply received on dated 21.10.2019. Committee went through the details submitted in this case and decided to ratify the norms for above Adv. Authorization as under:

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Grey Dyed Woven Fabric Made From Relevant Man Made Fibres and Filament Yarns (Polyester Belting Fabric) (HS CODE # 55121110; 55121120; 55121910; 55151210; 55151220; 55151230)	200000 KG	1. Relevant Manmade Polyester Staple Fiber	182344 Kg
			2. Relevant Manmade Multifilament Polyester Yarn This Authorisation is issued as per PARA 4.07-A of HBP 2015-2020 subject to accountability clause. The export documents should show net contents of inputs.	42000 Kg (as applied)

RA concerned may take necessary action subject to compliance of other usual conditions

Case No.: 163/24/84-ALC3/2018	Party Name : ARVIND LIMITED	Meet No/Date: 10/84-ALC3/2019 12.09.2019	Status: Deffered and Re-indexed
HQ File :01/84/050/00587/AM19/	RLA File :08/24/040/00032/AM19/	Lic.No/Date:0810143350 28.08.2018	Defer Date:07.11.2019
30 Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and noted that firm was asked to furnish the content of input in the export product and percentage wastage of each input claimed .Committee observed that the information requested has not been sufficient. The applicant is advice to furnish the information as asked for in deficiency letter issued vide email dated 11.09.2019. The case stands deferred for re-listing on 07.11.2019.			

Case No.: 4/17/84-ALC3/2018	Party Name: SHANKAR PACKAGINGS LIMITED	Meet No/Date: 10/84-ALC3/2019 12.09.2019	Status: Deffered and Re-indexed
HQ File :01/84/050/00297/AM19/	RLA File :34/24/040/00138/AM19/	Lic.No/Date:3410044462 30.08.2018	Defer Date:07.11.2019
31 Decision: Committee considered the case as per agenda along with other relevant papers and noted that application has been sent to DPIIT for their comments. Committee decided to wait for their comments. The case stands deferred for re-listing on 07.11.2019.			

Case No.: 105/24/84-ALC3/2018	Party Name: SHANKAR PACKAGINGS LIMITED	Meet No/Date: 10/84-ALC3/2019 12.09.2019	Status: Deffered and Re-indexed
HQ File :01/84/050/00529/AM19/	RLA File :34/24/040/00135/AM19/	Lic.No/Date:3410044459 30.08.2018	Defer Date:07.11.2019
32 Decision: Committee considered the case as per agenda and noted that the firm was asked on 11.09.2019 to furnish the complete two sets of application for fixation of adhoc norms. Reply is not received so far. Committee decided to send a final reminder to the firm. The case stands deferred for re-listing on 07.11.2019.			

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33	Case No.:106/24/84-ALC3/2018	Party Name: SHANKAR PACKAGINGS LIMITED	Meet No/Date:10/84-ALC3/2019 12.09.2019	Status:Deffered and Re-indexed
	HQ File :01/84/050/00530/AM19/	RLA File :34/24/040/00137/AM19/	Lic.No/Date:3410044461 30.08.2018	Defer Date:07.11.2019
Decision: Committee considered the case as per agenda and noted that the firm was asked on 12.09.2019 to furnish the complete two sets of application for fixation of adhoc norms. Reply is not received so far. Committee decided to send a final reminder to the firm. The case stands deferred for re-listing on 07.11.2019.				

34	Case No.:6/17/84-ALC3/2018	Party Name: SHANKAR PACKAGINGS LIMITED	Meet No/Date:10/84-ALC3/2019 12.09.2019	Status:Deffered and Re-indexed
	HQ File :01/84/050/00299/AM19/	RLA File :34/24/040/00166/AM19/	Lic.No/Date:3410044467 31.08.2018	Defer Date:07.11.2019
Decision: Committee considered the case as per agenda along with other relevant papers and noted that application has been sent to DPIIT for their comments. Committee decided to wait for their comments. The case stands deferred for re-listing on 07.11.2019.				

35	Case No.:5/17/84-ALC3/2018	Party Name: SHANKAR PACKAGINGS LIMITED	Meet No/Date:10/84-ALC3/2019 12.09.2019	Status:Deffered and Re-indexed
	HQ File :01/84/050/00298/AM19/	RLA File :34/24/040/00174/AM19/	Lic.No/Date:3410044471 04.09.2018	Defer Date:07.11.2019
Decision: Committee considered the case as per agenda along with other relevant papers and noted that application has been sent to DPIIT for their comments. Committee decided to wait for their comments. The case stands deferred for re-listing on 07.11.2019.				

36	Case No.:108/24/84-ALC3/2018	Party Name: SHAMIMSONS INTERNATIONAL	Meet No/Date:10/84-ALC3/2019 12.09.2019	Status: Rejected
	HQ File :01/84/050/00532/AM19/	RLA File :06/24/040/00030/AM19/	Lic.No/Date:0610038968 06.09.2018	
Decision : Committee considered the case as per agenda and noted that the firm was asked on 12.09.2019 to furnish the CAD, Sketch and Measurement Chart alongwith complete two sets of application for fixation of adhoc norms. Reply is not received so far. Committee decided to reject the case. RA concerned may take necessary action subject to compliance of other usual conditions.				

37	Case No.:110/24/84-ALC3/2018	Party Name: SP EXIMS	Meet No/Date:10/84-ALC3/2019 12.09.2019	Status: Rejected
	HQ File :01/84/050/00534/AM19/	RLA File :07/24/040/00149/AM19/	Lic.No/Date:0710113858 18.09.2018	
Decision: Committee considered the case as per agenda and noted that the firm was asked on 12.09.2019 to furnish the following: 1. Break up of each export product i.e. silk fabric madeups scarp, garment in kgs and 2. Input in kgs required for each type of export product. 3. Complete two sets of application for fixation of adhoc norms.				

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Reply is not received so far. Committee decided to remind the firm and furnish in addition to the following also:
4. Clarify the weight of fabric madeups, scarp, garment and type of garments separately as wastage for each type of product is different.

Firm's reply not received so committee decided to reject the case.

RA concerned may take necessary action subject to compliance of other usual conditions.

38	Case No.: 112/24/84-ALC3/2018	Party Name: MASTURLAL PRIVATE LIMITED	Meet No/Date:10/84-ALC3/2019 12.09.2019	Status: Rejected
	HQ File :01/84/050/00536/AM19/	RLA File :07/24/040/00064/AM19/	Lic.No/Date:0710113864 18.09.2018	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and noted that firm was asked on dated 12.09.2019 to furnish the following : 1. Manufacturing process. 2. Stagewise wastage working out the same on weight basis. Firm's reply not received so committee decided to reject the case. RA concerned may take necessary action subject to compliance of other usual conditions.				

39	Case No.: 114/24/84-ALC3/2018	Party Name:BHARAT EXPORTS	Meet No/Date:10/84-ALC3/2019 12.09.2019	Status: Deffered and Re-indexed
	HQ File :01/84/050/00538/AM19/	RLA File :06/24/040/00032/AM19/	Lic.No/Date:0610038986 25.09.2018	Defer Date:07.11.2019
Decision: Committee considered the case as per agenda and noted that the firm was asked on 12.09.2019 to furnish the complete two sets of application for fixation of adhoc norms. Firm's reply received. Committee decided to send the application to DPIIT for their comments. The case stands deferred for re-listing on 07.11.2019.				

40	Case No.: 2/17/84-ALC3/2018	Party Name: GOKUL POLYMERS PVT LTD	Meet No/Date:10/84-ALC3/2019 12.09.2019	Status: Deffered and Re-indexed
	HQ File :01/84/050/00295/AM19/	RLA File :05/23/040/00261/AM19/	Lic.No/Date:0510407959 03.10.2018	Defer Date:07.11.2019
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and noted that comments received from DPIIT vide letter dated 16.10.2019. As per DPIIT comments , committee decided to furnish the following information: 1. To indicate weight of export product in Kg term, indicating separately weight of PVC and woven fabric/cord fabric. 2. Complete calculation for requirement of raw materials (both imported & indigenous) for manufacturing export product, giving wastage of raw materials. The case stands deferred for re-listing on 07.11.2019.				

41	Case No.: 3/17/84-ALC3/2018	Party Name: WELCOME FOOTWEARS	Meet No/Date:10/84-ALC3/2019 12.09.2019	Status: Deffered and Re-indexed
	HQ File :01/84/050/00296/AM19/	RLA File :05/24/040/00358/AM19/	Lic.No/Date:0510407976 04.10.2018	Defer Date:07.11.2019

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Decision : Committee considered the case as per agenda and noted that the firm was asked on 12.09.2019 to furnish the following:

1. Weight of export product in kg terms clearly indicating separately weight of polyurethane system for foot wear (polyol Exter) & Polyurethane system for foot wear (urecome).
2. Complete calculation for the requirement of input (both import & indigenous) giving wastage separately for each item.
3. Past production of the export product vis-à-vis consumption of inputs for the last three years duly certified by Chartered Accountant.

Firm's reply received on dated 14.10.2019. Committee decided to send the representation to DPIIT for their comments.

The case stands deferred for re-listing on 07.11.2019.

Case No.: 123/24/84-ALC3/2018	Party Name: UVIRAJ GLOBAL PRIVATE LIMITED	Meet No/Date: 10/84-ALC3/2019 12.09.2019	Status: Rejected
HQ File :01/84/050/00547/AM19/	RLA File :06/24/040/00036/AM19/	Lic.No/Date:0610038997 09.10.2018	
<p>42 Decision: Committee considered the case as per agenda along with other relevant papers and noted that the firm was asked on 12.09.2019 to furnish the following:</p> <ol style="list-style-type: none"> 1. Total weight of inputs as well as export product separately 2. Norms to be fulfilled on basis of quantity of weight 3. Complete two sets of application for fixation of adhoc norms. <p>Committee observed that insufficient information provided by firm on dated 25.09.2019, so committee decided to reject the case.</p> <p>RA concerned may take necessary action subject to compliance of other usual conditions.</p>			

Case No.: 5/18/84-ALC3/2018	Party Name: BHARAT EXPORTS	Meet No/Date: 10/84-ALC3/2019 12.09.2019	Status: Deffered and Re-indexed
HQ File :01/84/050/00318/AM19/	RLA File :06/24/040/00038/AM19/	Lic.No/Date:0610039006 16.10.2018	Defer Date:07.11.2019
<p>43 Decision: Committee considered the case as per agenda alongwith other relevant papers and observed that firm was asked on 12.09.2019 to furnish the following information:</p> <ol style="list-style-type: none"> 1. To indicate net content of input (both indigenous & imported) and their wastage for manufacturing export product. Accordingly, to give calculation for requirement of each input. 2. Justification for higher wastage of input, if any. <p>Reply is not received so far. Committee decided to send a reminder to the firm.</p> <p>The case stands deferred for re-listing on 07.11.2019.</p>			

Case No.: 2/19/85-ALC3/2018	Party Name: CREATIVE GARMENTS PVT. LTD.,	Meet No/Date: 10/84-ALC3/2019 12.09.2019	Status: Deffered and Re-indexed
HQ File :01/85/050/00183/AM19/	RLA File :03/94/040/00655/AM19/	Lic.No/Date:0310824617 23.10.2018	Defer Date:07.11.2019
<p>44 Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that this case was transferred from NC-VI. Committee went through the documents submitted in this case and decided to ask the firm to furnish the following:</p> <ol style="list-style-type: none"> 1. Weight of input fabric. 2. Corresponding weight of input fabric present in each export product. 3. Wastage claimed in each case(to be given in matrix form) <p>The case stands deferred for re-listing on 07.11.2019.</p>			

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	Case No.: 127/24/84-ALC3/2018	Party Name: UVIRAJ GLOBAL PRIVATE LIMITED	Meet No/Date:10/84-ALC3/2019 12.09.2019	Status: Rejected
	HQ File :01/84/050/00551/AM19/	RLA File :06/24/040/00039/AM19/	Lic.No/Date:0610039010 23.10.2018	
45	Decision: Committee considered the case as per agenda and noted that the firm was asked with reminder on 12.09.2019 to furnish the following: 1. Applicant may mention weight of input and export product. 2. Complete two sets of application for fixation of adhoc norms. Committee observed that insufficient information provided by firm on dated 30.09.2019, so committee decided to reject the case. RA concerned may take necessary action subject to compliance of other usual conditions.			
	Case No.: 1/19/85-ALC3/2018	Party Name: AVANTI OVERSEAS PVT LTD	Meet No/Date:10/84-ALC3/2019 12.09.2019	Status: Deffered and Re-indexed
	HQ File :01/85/050/00182/AM19/	RLA File :05/23/040/00333/AM19/	Lic.No/Date:0510408227 25.10.2018	Defer Date:07.11.2019
46	Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that this case was transferred from NC-VI. Committee went through the documents submitted in this case and decided to send the application to DPIIT for their comments. The case stands deferred for re-listing on 07.11.2019.			
	Case No.: 130/24/84-ALC3/2018	Party Name :HRITIK EXIM	Meet No/Date:10/84-ALC3/2019 12.09.2019	Status: Rejected
	HQ File :01/84/050/00554/AM19/	RLA File :26/24/040/00011/AM19/	Lic.No/Date:2610012858 31.10.2018	
47	Decision: Committee considered the case as per agenda and noted that the firm was asked on 12.09.2019 to furnish the following information: 1. Manufacturing process for each export and stage wise wastage for human hair. 2. Justification for requirement of other inputs and the quantities. 3. Ask RA Visakhapatnam to check whether the said licence is concerned to RA, Secunderabad. Reply is not received so far. Committees decided to reject the case. RA concerned may take necessary action subject to compliance of other usual conditions.			
	Case No.: 131/24/84-ALC3/2018	Party Name: THREADS (INDIA) LIMITED	Meet No/Date:10/84-ALC3/2019 12.09.2019	Status: Rejected
	HQ File :01/84/050/00555/AM19/	RLA File :06/24/040/00040/AM19/	Lic.No/Date:0610039022 31.10.2018	
48	Decision: Committee considered the case as per agenda and noted that the firm was asked with reminder on 12.09.2019 to furnish the complete two sets of application for fixation of adhoc norms. Reply is not received so far. Committee decided to reject the case. RA concerned may take necessary action subject to compliance of other usual conditions.			
49	Case No.: 1/21/84-ALC3/2018	Party Name: ALPINE APPARELS PVT.LTD.	Meet No/Date:10/84-ALC3/2019 12.09.2019	Status: Deffered and Re-indexed

HQ File :01/84/050/00371/AM19/	RLA File :05/23/040/00348/AM19/	Lic.No/Date:0510408375 12.11.2018	Defer Date:07.11.2019
Decision: Committee considered the case as per agenda and noted that the firm was asked on 12.09.2019 to furnish the complete two sets of application for fixation of adhoc norms. Reply is not received so far. Committee decided to send a final reminder to the firm. The case stands deferred for re-listing on 07.11.2019.			

Case No.:133/24/84-ALC3/2018	Party Name: KORRUN INDIA PVT LTD	Meet No/Date:10/84-ALC3/2019 12.09.2019	Status:Deffered and Re-indexed
50 HQ File :01/84/050/00557/AM19/	RLA File :07/24/040/00193/AM19/	Lic.No/Date:0710114149 19.11.2018	Defer Date:07.11.2019
Decision: Committee considered the case as per agenda along with other relevant papers and noted that application has been sent to DPIIT for their comments. Committee decided to wait for their comments. The case stands deferred for re-listing on 07.11.2019.			

Case No.:135/24/84-ALC3/2018	Party Name: G.R.CORPORATION	Meet No/Date:10/84-ALC3/2019 12.09.2019	Status: Rejected
51 HQ File :01/84/050/00559/AM19/	RLA File :06/24/040/00044/AM19/	Lic.No/Date:0610039031 20.11.2018	
Decision: Committee considered the case as per agenda and noted that the firm was asked on 12.09.2019 to furnish the complete two sets of application for fixation of adhoc norms. Reply is not received so far. Committee decided to reject the case. RA concerned may take necessary action subject to compliance of other usual conditions.			

Case No.:139/24/84-ALC3/2018	Party Name:BHARAT EXPORTS	Meet No/Date:10/84-ALC3/2019 12.09.2019	Status:Deffered and Re-indexed
52 HQ File :01/84/050/00563/AM19/	RLA File :06/24/040/00047/AM19/	Lic.No/Date:0610039042 29.11.2018	Defer Date:07.11.2019
Decision: Committee considered the case as per agenda and noted that the firm was asked on 12.09.2019 to furnish the complete two sets of application for fixation of adhoc norms. Firm's reply received. Committee decided to send the application to DPIIT for their comments. The case stands deferred for re-listing on 07.11.2019.			

Case No.:8/20/84-ALC3/2018	Party Name: KTEX NONWOVENS PRIVATE LIMITED	Meet No/Date:10/84-ALC3/2019 12.09.2019	Status:Deffered and Re-indexed
53 HQ File :01/84/050/00370/AM19/	RLA File :24/24/040/00038/AM19/	Lic.No/Date:2410042585 30.11.2018	Defer Date:07.11.2019
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that case pertains to DPIIT and firm was asked on dated 12.09.2019 to furnish the following information: 1. Complete calculation for requirement of raw materials for manufacture of export product, indicating separately the wastage of each raw material. 2. Generic name of "Chemical for antistatic property in non woven". 3. Production of export product vis-a-vis consumption of all the raw materials both imported and indigenous for the last three years duly certified by chartered accountant. Firm's reply is not received so far. Committee decided to send a reminder to the firm.			

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The case stands deferred for re-listing on 07.11.2019.

54	Case No.: 145/24/84-ALC3/2018	Party Name: SOLIFLEX PACKAGING PRIVATE LIMITED	Meet No/Date:10/84-ALC3/2019 12.09.2019	Status:Deffered and Re-indexed
	HQ File :01/84/050/00569/AM19/	RLA File :07/24/040/00210/AM19/	Lic.No/Date:0710114201 30.11.2018	Defer Date:07.11.2019
Decision: Committee considered the case as per agenda along with other relevant papers and noted that application has been sent to DPIIT for their comments. Committee decided to wait for their comments. The case stands deferred for re-listing on 07.11.2019.				

55	Case No.: 147/24/84-ALC3/2018	Party Name: UNITED DRY GOODS (P) LTD	Meet No/Date:10/84-ALC3/2019 12.09.2019	Status :Rejected
	HQ File :01/84/050/00571/AM19/	RLA File :07/24/040/00201/AM19/	Lic.No/Date:0710114214 30.11.2018	
Decision : Committee considered the case as per agenda and noted that the firm was asked with reminder on 12.09.2019 to furnish the CAD, Sketch and Measurement Chart and complete two sets of application for fixation of adhoc norms. Reply is not received so far. Committee decided to reject the case. RA concerned may take necessary action subject to compliance of other usual conditions.				

Case No.:151/24/84-ALC3/2018	Party Name: NATROYAL INDUSTRIES PVT. LTD	Meet No/Date:10/84-ALC3/2019 12.09.2019	Status: Approved
HQ File :01/84/050/00575/AM19/	RLA File :34/24/040/00283/AM19/	Lic.No/Date:3410044731 04.12.2018	
Decision: Committee considered the case as per agenda and noted that the firm was asked on 18.07.2019 to furnish the following information: 1. To indicate weight of export in Kgs, indicating import coated of PVC in the export product 2. Complete calculation of requirement of imported and indigenous raw material for manufacturing export product. 3. Complete two sets of application for fixation of adhoc norms. Reply has been received on 18.06.2019. Committee went through the details submitted in this case and decided to ratify the norms as under: Export item: FABRIC COATED/BOUNDING WITH PVC. Export Quantity: 500000.000 Sq.mtrs. (1033361.50 Kg.).			
Import Item		Recommended	
1. PVC RESIN		404971.9 Kg.	
2. PVC PLASTICIZER		113274.0 Kg.	
3. RELEVANT TITANIUM DIOXIDE		15960.0Kg.	
4. STABILIZERS		4342.0 Kg.	
5. BLOWING/FOAMING AGENT		6835.5 Kg.	
6. RELEASE PAPER (155-240 GMS/SQM)		As applied	
7. YARN(POLYESTER/COTTONVISCOS) 1.06 Kg/KG		517545.0 Kg.	
RA concerned may take necessary action subject to compliance of other usual conditions.			

57	Case No.: 152/24/84-ALC3/2018	Party Name: RIMA EXPORTS	Meet No/Date:10/84-ALC3/2019	Status:Deffered and Re-indexed
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		12.09.2019	
HQ File :01/84/050/00576/AM19/	RLA File :06/24/040/00051/AM19/	Lic.No/Date:0610039051 06.12.2018	Defer Date:07.11.2019
Decision: Committee considered the case as per agenda and noted that the firm was asked on 12.09.2019 to furnish the complete two sets of application for fixation of adhoc norms. Reply is not received so far. Committee decided to send a final reminder to the firm. The case stands deferred for re-listing on 07.11.2019.			

Case No.:4/20/85-ALC3/2018	Party Name: CREATIVE GARMENTS PVT. LTD.,	Meet No/Date:10/84-ALC3/2019 12.09.2019	Status:Deffered and Re-indexed
HQ File :01/85/050/00187/AM19/	RLA File :03/94/040/00764/AM19/	Lic.No/Date:0310825573 11.12.2018	Defer Date:07.11.2019
58 Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that this case was transferred from NC-VI. Committee went through the documents submitted in this case and decided to ask the firm to furnish the following: <ol style="list-style-type: none"> 1. Weight of input fabric. 2. Corresponding weight of input fabric present in each export product. 3. Wastage claimed in each case(information to be given in matrix form) The case stands deferred for re-listing on 07.11.2019.			

Case No.:153/24/84-ALC3/2018	Party Name: MAGNUM FOOTWEAR PRIVATE LIMITED	Meet No/Date:10/84-ALC3/2019 12.09.2019	Status:Deffered and Re-indexed
HQ File :01/84/050/00577/AM19/	RLA File :06/24/040/00052/AM19/	Lic.No/Date:0610039060 13.12.2018	Defer Date:07.11.2019
59 Decision: Committee considered the case as per agenda and noted that the firm was asked on 12.09.2019 to furnish the complete two sets of application for fixation of adhoc norms. Firm's reply received on dated 16.09.2019. Committee decided to send the application to DPIIT for their comments. The case stands deferred for re-listing on 07.11.2019.			

Case No.:154/24/84-ALC3/2018	Party Name: VRIJESH NATURAL FIBRE & FABRICS (INDIA) PVT. LTD.	Meet No/Date:10/84-ALC3/2019 12.09.2019	Status: Rejected
HQ File :01/84/050/00578/AM19/	RLA File :03/95/040/00949/AM19/	Lic.No/Date:0310825671 14.12.2018	
60 Decision: Committee considered the case as per agenda and noted that the firm was asked on 12.09.2019 to furnish the complete two sets of application for fixation of adhoc norms. Reply is not received so far. Committee decided to reject the case. RA concerned may take necessary action subject to compliance of other usual conditions.			

Case No.:155/24/84-ALC3/2018	Party Name: VRIJESH NATURAL FIBRE & FABRICS (INDIA) PVT. LTD.	Meet No/Date:10/84-ALC3/2019 12.09.2019	Status: Rejected
HQ File :01/84/050/00579/AM19/	RLA File :03/95/040/00950/AM19/	Lic.No/Date:0310825672 14.12.2018	
61 Decision: Committee considered the case as per agenda and noted that the firm was asked on 12.09.2019 to furnish the complete two sets of application for fixation of adhoc norms. Reply is not received so far. Committee decided to reject the case.			

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RA concerned may take necessary action subject to compliance of other usual conditions.

62	Case No.: 6/23/84-ALC3/2018	Party Name: SHANKAR PACKAGINGS LIMITED	Meet No/Date:10/84- ALC3/2019 12.09.2019	Status: Deffered and Re-indexed
	HQ File :01/84/050/00422/AM19/	RLA File :34/24/040/00282/AM19/	Lic.No/Date:3410044764 17.12.2018	Defer Date:07.11.2019
Decision: Committee considered the case as per agenda along with other relevant papers and noted that application has been sent to DPIIT for their comments. Committee decided to wait for their comments. The case stands deferred for re-listing on 07.11.2019.				

63	Case No.: 7/23/84-ALC3/2018	Party Name: SHANKAR PACKAGINGS LIMITED	Meet No/Date:10/84- ALC3/2019 12.09.2019	Status: Deffered and Re-indexed
	HQ File :01/84/050/00423/AM19/	RLA File :34/24/040/00278/AM19/	Lic.No/Date:3410044763 17.12.2018	Defer Date:07.11.2019
Decision: Committee considered the case as per agenda along with other relevant papers and noted that application has been sent to DPIIT for their comments. Committee decided to wait for their comments. The case stands deferred for re-listing on 07.11.2019.				

64	Case No.: 2/23/84-ALC3/2018	Party Name: SHANKAR PACKAGINGS LIMITED	Meet No/Date:10/84- ALC3/2019 12.09.2019	Status: Deffered and Re-indexed
	HQ File :01/84/050/00418/AM19/	RLA File :34/24/040/00281/AM19/	Lic.No/Date:3410044769 18.12.2018	Defer Date:07.11.2019
Decision: Committee considered the case as per agenda along with other relevant papers and noted that application has been sent to DPIIT for their comments. Committee decided to wait for their comments. The case stands deferred for re-listing on 07.11.2019.				

65	Case No.: 5/23/84-ALC3/2018	Party Name: SHANKAR PACKAGINGS LIMITED	Meet No/Date:10/84- ALC3/2019 12.09.2019	Status: Deffered and Re-indexed
	HQ File :01/84/050/00421/AM19/	RLA File :34/24/040/00280/AM19/	Lic.No/Date:3410044767 18.12.2018	Defer Date:07.11.2019
Decision: Committee considered the case as per agenda along with other relevant papers and noted that application has been sent to DPIIT for their comments. Committee decided to wait for their comments. The case stands deferred for re-listing on 07.11.2019.				

66	Case No.: 158/24/84-ALC3/2018	Party Name: ULTRA DENIM PVT. LTD.	Meet No/Date:10/84- ALC3/2019 12.09.2019	Status: Rejected
	HQ File :01/84/050/00582/AM19/	RLA File :08/24/040/00307/AM19/	Lic.No/Date:0810144115 20.12.2018	
Decision: Committee considered the case as per agenda and noted that the firm was asked on 12.09.2019 to furnish the following: 1. Evidence of use of 16.7 % indigo blue on the weight of export product allowed in earlier licenses may be submitted 2. Complete two sets of application for fixation of adhoc norms.				

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Reply is not received so far. Committee decided to reject the case.
RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:159/24/84-ALC3/2018	Party Name: ULTRA DENIM PVT. LTD.	Meet No/Date:10/84- ALC3/2019 12.09.2019	Status: Rejected
HQ File :01/84/050/00583/AM19/	RLA File :08/24/040/00308/AM19/	Lic.No/Date:0810144116 20.12.2018	
67 Decision: Committee considered the case as per agenda and noted that the firm was asked on 12.09.2019 to furnish the following: 1. Evidence of use of 16.7 % indigo blue on the weight of export product allowed in earlier licenses may be submitted 2. Complete two sets of application for fixation of adhuc norms. Reply is not received so far. Committee decided to reject the case. RA concerned may take necessary action subject to compliance of other usual conditions.			

Case No.:7/18/85-ALC3/2018	Party Name: ORIENT CRAFT LIMITED	Meet No/Date:10/84- ALC3/2019 12.09.2019	Status:Deffered and Re-indexed
HQ File :01/85/050/00169/AM19/	RLA File :05/24/040/00535/AM19/	Lic.No/Date:0510409039 21.12.2018	Defer Date:07.11.2019
68 Decision: Committee considered the case as per agenda along with other relevant papers and observed that the case was automatically opened and hard copy received from RA for norms fixation of above mentioned Adv. Authorization. Committee went through the details submitted in this case and decided to ask the firm to furnish the following: 1. PH with sample. 2. Sketch. 3. Calculation sheet for requirement of each input. The case stands deferred for re-listing on 07.11.2019.			

Case No.:5/21/85-ALC3/2018	Party Name: ARJAN IMPEX PVT.LTD.	Meet No/Date:10/84- ALC3/2019 12.09.2019	Status:Deffered and Re-indexed
HQ File :01/85/050/00199/AM19/	RLA File :05/23/040/00420/AM19/	Lic.No/Date:0510409099 27.12.2018	Defer Date:07.11.2019
69 Decision: Committee considered the case as per agenda along with other relevant papers and noted that the case was transferred by DES-VI section as the case pertains to Textile item. Committee went through the documents submitted in this case and observed that hard copy of application received from CLA Delhi on dated 18.04.2019 for norms fixation of above Adv. Authorization. NC decided to defer the case for examination. The case stands deferred for re-listing on 07.11.2019			

Case No.:168/24/84-ALC3/2018	Party Name: NANDAN DENIM LIMITED	Meet No/Date:10/84- ALC3/2019 12.09.2019	Status: Rejected
HQ File :01/84/050/00592/AM19/	RLA File :08/24/040/00269/AM19/	Lic.No/Date:0810144194 01.01.2019	
70 Decision : Committee considered the case as per agenda and noted that the firm was asked on 12.09.2019 to furnish the following: 1. Content of cotton yarn with polyester and polyester textures filament yarn in export product may be given, 2. Justification for higher quantity of vat indigo to given			

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3. Complete two sets of application for fixation of adhoc norms.
Reply is not received so far. NC decided to reject the case.
RA concerned may take necessary action subject to compliance of other usual conditions.

71	Case No.: 4/21/85-ALC3/2018	Party Name: VARAHAMURTI FLEXIRUB INDUSTRIES PVT. LTD.	Meet No/Date:10/84-ALC3/2019 12.09.2019	Status: Deffered and Re-indexed
	HQ File :01/85/050/00198/AM19/	RLA File :05/24/040/00583/AM19/	Lic.No/Date:0510409344 15.01.2019	Defer Date:07.11.2019
Decision: Committee considered the case as per agenda along with other relevant papers and noted that the case was transferred by DES-VI section as the case pertains to Textile item. Committee went through the documents submitted in this case and observed that hard copy of application received from CLA Delhi on dated 06.05.2019 for norms fixation of above Adv. Authorization. NC decided to defer the case for examination. The case stands deferred for re-listing on 07.11.2019				

72	Case No.: 6/21/85-ALC3/2018	Party Name: FASHION ACCESSORIES	Meet No/Date:10/84-ALC3/2019 12.09.2019	Status: Deffered and Re-indexed
	HQ File :01/85/050/00200/AM19/	RLA File :05/23/040/00460/AM19/	Lic.No/Date:0510409459 24.01.2019	Defer Date:07.11.2019
Decision: Committee considered the case as per agenda along with other relevant papers and noted that the case was transferred by DES-VI section as the case pertains to Textile item. Committee went through the documents submitted in this case and observed that hard copy of application received from CLA Delhi on dated 18.04.2019 for norms fixation of above Adv. Authorization. NC decided to ask the firm to furnish the following: 1. PH with sample. 2. Sketch. 3. Calculation sheet for requirement of each input. The case stands deferred for re-listing on 07.11.2019.				

73	Case No.: 7/21/85-ALC3/2018	Party Name: ORIENT CRAFT LIMITED	Meet No/Date:10/84-ALC3/2019 12.09.2019	Status: Deffered and Re-indexed
	HQ File :01/85/050/00201/AM19/	RLA File :05/24/040/00612/AM19/	Lic.No/Date:0510409535 30.01.2019	Defer Date:07.11.2019
Decision: Committee considered the case as per agenda along with other relevant papers and noted that the case was transferred by DES-VI section as the case pertains to Textile item. Committee went through the documents submitted in this case and observed that CLA Delhi was requested on dated 12.04.2019 for status of case and if not ratified , a hard copy of application may be forwarded to norms committee. CLA reply is not received so far. Committee decided to send a reminder to CLA Delhi. The case stands deferred for re-listing on 07.11.2019.				

74	Case No.: 2/1/85-ALC3/2019	Party Name: ORIENT CRAFT LIMITED	Meet No/Date:10/84-ALC3/2019 12.09.2019	Status: Deffered and Re-indexed
	HQ File :01/85/050/00341/AM19/	RLA File :05/24/040/00710/AM19/	Lic.No/Date:0510409888 08.03.2019	Defer Date:07.11.2019
Decision: Committee considered the case as per agenda along with other relevant papers and noted that the case was transferred by DES-VI section as the case pertains to Textile item. Committee went through the documents submitted in this case and observed that hard copy of application received from CLA Delhi on dated 13.03.2019 and from firm on dated 26.09.2019 for norms fixation of above Adv. Authorization. NC decided to defer the case				

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for examination.
The case stands deferred for re-listing on 07.11.2019

Case No.:3/1/85-ALC3/2019	Party Name: ORIENT CRAFT LIMITED	Meet No/Date:10/84-ALC3/2019 12.09.2019	Status:Deffered and Re-indexed
HQ File :01/85/050/00342/AM19/	RLA File :05/24/040/00701/AM19/	Lic.No/Date:0510409889 08.03.2019	Defer Date:07.11.2019
75 Decision: Committee considered the case as per agenda along with other relevant papers and noted that the case was transferred by DES-VI section as the case pertains to Textile item. Committee went through the documents submitted in this case and observed that hard copy of application received from CLA Delhi on dated 13.03.2019 and from firm on dated 26.09.2019 for norms fixation of above Adv. Authorization. NC decided to defer the case for examination. The case stands deferred for re-listing on 07.11.2019			

Case No.:2/6/84-ALC3/2019	Party Name: SRI CHERAN SYNTHETICS INDIA PRIVATE LIMITED	Meet No/Date:10/84-ALC3/2019 12.09.2019	Status:Deffered and Re-indexed
HQ File :01/84/050/00081/AM20/	RLA File :32/24/040/00012/AM20/	Lic.No/Date:3210078968 24.05.2019	Defer Date:07.11.2019
76 Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that firm was asked on 12.09.2019 to the firm furnish the following: 1. Manufacturing process 2. Stage wise wastage may be explain as to when 3. Net content of Cotton yarn in the 4 products is 28000 Kg, 56000 Kg, 70,000 kg and 112000 kg and the weight of the export product which is blended with manmade fibre is also same where the weight of manmade fibre will go. Firm's reply received on mail dated 12.09.2019. Committee went through the details submitted in this case and decided to ask the firm to furnish the following: 1. Stagewise wastage alongwith manufacturing process. The case stands deferred for re-listing on 07.11.2019.			

Case No.:8/6/84-ALC3/2019	Party Name:BHARAT SILKS	Meet No/Date:10/84-ALC3/2019 12.09.2019	Status: Approved
HQ File :01/84/050/00087/AM20/	RLA File :07/24/040/00029/AM20/	Lic.No/Date:0710114961 27.05.2019	
77 Decision: Committee considered the case as per agenda and noted that firm was asked on dated 12.09.2019 to furnish the complete two sets of application. Reply received in dated 30.10.2019. Committee went through the details submitted in this case and decided to ratify the norms for above mentioned Adv. Authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

Case No.:4/6/84-ALC3/2019	Party Name: TANGERINE DESIGN PVT. LTD.	Meet No/Date:10/84-ALC3/2019 12.09.2019	Status:Deffered and Re-indexed
HQ File :01/84/050/00083/AM20/	RLA File :05/24/040/00119/AM20/	Lic.No/Date:0510410758 28.05.2019	Defer Date:07.11.2019
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Decision: Committee considered the case as per agenda and noted that case pertains to DPIIT and firm was asked on 12.09.2019 to furnish the complete two sets of application. Firm's reply not received. Committee decided to send a reminder to the firm.

The case stands deferred for re-listing on 07.11.2019.

Case No.:5/6/84-ALC3/2019	Party Name: ADMIRE FIBER TEX (INDIA) PVT. LTD.	Meet No/Date:10/84-ALC3/2019 12.09.2019	Status: Approved
HQ File :01/84/050/00084/AM20/	RLA File :08/24/040/00075/AM20/	Lic.No/Date:0810145381 28.05.2019	
<p>79 Decision: Committee considered the case as per agenda along with other relevant papers and noted that case pertains to DPIIT. Committee went through the details submitted in this case and decided to ratify the norms for above mentioned Adv. Authorization as under: Export item: Polypropylene nonwoven fabrics made of manmade fibre. Export Quantity: 400000 KG. Import item: Polypropylene Granules Import Quantity allowed: 404000 KG. RA concerned may take necessary action subject to compliance of other usual conditions.</p>			

Case No.:9/6/84-ALC3/2019	Party Name: LUNA APPARELS PRIVATE LIMITED	Meet No/Date:10/84-ALC3/2019 12.09.2019	Status: Deffered and Re-indexed
HQ File :01/84/050/00088/AM20/	RLA File :02/24/040/00023/AM20/	Lic.No/Date:0210209201 28.05.2019	Defer Date:07.11.2019
<p>80 Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that firm was asked to furnish the CAD and sample of the product. Firm's reply is still not received. Committee decided to send a reminder to the firm. The case stands deferred for re-listing on 07.11.2019.</p>			

Case No.:6/6/84-ALC3/2019	Party Name: ARJAN IMPEX PRIVATE LIMITED	Meet No/Date:10/84-ALC3/2019 12.09.2019	Status: Deffered and Re-indexed
HQ File :01/84/050/00085/AM20/	RLA File :05/23/040/00093/AM20/	Lic.No/Date:0510410767 29.05.2019	Defer Date:07.11.2019
<p>81 Decision: Committee considered the case as per agenda and observed that firm was asked to give weight of input and export product and complete two set of application. Firm's reply still not received. Committee decided to send a reminder to the firm. The case stands deferred for re-listing on 07.11.2019.</p>			

Case No.:10/6/84-ALC3/2019	Party Name: KESH KNITWEAR PVT LTD	Meet No/Date:10/84-ALC3/2019 12.09.2019	Status: Deffered and Re-indexed
HQ File :01/84/050/00089/AM20/	RLA File :31/83/040/00031/AM20/	Lic.No/Date:3110067436 31.05.2019	Defer Date:07.11.2019
<p>82 Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that firm was asked on dated 12.09.2019 to clarify (1) the nature of input whether yarn or otherwise (2) manufacturing process</p>			

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with stage-wise wastage and total wastage claimed for each export product. Firm's reply received on dated 23.10.2019. Committee decided to defer the case for examination.
The case stands deferred for re-listing on 07.11.2019.

83	Case No.: 11/6/84-ALC3/2019	Party Name: JUMBO BAG LIMITED	Meet No/Date:10/84-ALC3/2019 12.09.2019	Status: Deffered and Re-indexed
	HQ File :01/84/050/00090/AM20/	RLA File :04/24/040/00030/AM20/	Lic.No/Date:0410165667 31.05.2019	Defer Date:07.11.2019
Decision: Committee considered the case as per agenda along with other relevant papers and noted that application has been sent to DPIIT for their comments. Committee decided to wait for their comments. The case stands deferred for re-listing on 07.11.2019.				

84	Case No.: 13/6/84-ALC3/2019	Party Name: TANGERINE DESIGN PVT. LTD.	Meet No/Date:10/84-ALC3/2019 12.09.2019	Status: Deffered and Re-indexed
	HQ File :01/84/050/00092/AM20/	RLA File :05/24/040/00125/AM20/	Lic.No/Date: 0510410789 03.06.2019	Defer Date:07.11.2019
Decision: Committee considered the case as per agenda. The case is pertains to DPIIT. Committee noted that firm was asked on dated 12.09.2019 to furnish the complete two sets of application for fixation of adhoc norms. No reply received. Committee decided to send a reminder to the firm. The case stands deferred for re-listing on 07.11.2019.				

85	Case No.: 14/6/84-ALC3/2019	Party Name :K H EXPORTS INDIA PRIVATE LIMITED,	Meet No/Date:10/84-ALC3/2019 12.09.2019	Status: Deffered and Re-indexed
	HQ File :01/84/050/00093/AM20/	RLA File :04/24/040/00038/AM20/	Lic.No/Date:0410165676 03.06.2019	Defer Date:07.11.2019
Decision: Committee considered the case as per agenda. The case is pertains to DPIIT. Committee noted that firm was asked to furnish the complete two sets of application for fixation of adhoc norms. Reply received on dated 26.09.2019. Committee went through the details submitted in this case and decided to send the application to DPIIT for their comments. The case stands deferred for re-listing on 07.11.2019.				

86	Case No.: 15/6/84-ALC3/2019	Party Name: EMMBI INDUSTRIES LIMITED.	Meet No/Date:10/84-ALC3/2019 12.09.2019	Status: Deffered and Re-indexed
	HQ File :01/84/050/00094/AM20/	RLA File :03/94/040/00172/AM20/	Lic.No/Date:0310829395 03.06.2019	Defer Date:07.11.2019
Decision: Committee considered the case as per agenda. The case is pertains to DPIIT. Committee noted that firm was asked on dated 12.09.2019 to furnish the complete two sets of application for fixation of adhoc norms. No reply received. Committee decided to send a reminder to the firm. The case stands deferred for re-listing on 07.11.2019.				

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87	Case No.:16/6/84-ALC3/2019	Party Name: TANGERINE DESIGN PVT. LTD.	Meet No/Date:10/84- ALC3/2019 12.09.2019	Status:Deffered and Re-indexed
	HQ File :01/84/050/00095/AM20/	RLA File :05/24/040/00124/AM20/	Lic.No/Date:0510410812 04.06.2019	Defer Date:07.11.2019
Decision: Committee considered the case as per agenda. The case is pertains to DPIIT. Committee noted that firm was asked on dated 12.09.2019 to furnish the complete two sets of application for fixation of adhoc norms. No reply received. Committee decided to send a reminder to the firm. The case stands deferred for re-listing on 07.11.2019.				

88	Case No.:17/6/84-ALC3/2019	Party Name: TANGERINE DESIGN PVT. LTD.	Meet No/Date:10/84- ALC3/2019 12.09.2019	Status:Deffered and Re-indexed
	HQ File :01/84/050/00096/AM20/	RLA File :05/24/040/00123/AM20/	Lic.No/Date:0510410813 04.06.2019	Defer Date:07.11.2019
Decision: Committee considered the case as per agenda. The case is pertains to DPIIT. Committee noted that firm was asked on dated 12.09.2019 to furnish the complete two sets of application for fixation of adhoc norms. No reply received. Committee decided to send a reminder to the firm. The case stands deferred for re-listing on 07.11.2019.				

89	Case No.:18/6/84-ALC3/2019	Party Name: HANUMAN KNIT FASHION,	Meet No/Date:10/84- ALC3/2019 12.09.2019	Status: Approved
	HQ File :01/84/050/00097/AM20/	RLA File :32/24/040/00016/AM20/	Lic.No/Date:3210078982 04.06.2019	
Decision: Committee considered the case as per agenda and noted that the firm was asked on dated 12.09.2019 to furnish the complete two sets of application for fixation of adhoc norms. Firm's reply received on dated 11.10.2019. Committee went through the details submitted in this case and decided to ratify the norms as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

90	Case No.:21/6/84-ALC3/2019	Party Name: INDUSTRIAL FILTERS & FABRICS P. LIMITED.,	Meet No/Date:10/84- ALC3/2019 12.09.2019	Status:Deffered and Re-indexed
	HQ File :01/84/050/00100/AM20/	RLA File :56/24/040/00032/AM19/	Lic.No/Date:5610005630 04.06.2019	Defer Date:07.11.2019
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that firm was asked on dated 12.09.2019 to furnish the following: 1. Manufacturing process 2. Stagewise wastage and total wastage claimed for each input for each export product. Firm's reply is still not received. Committee decided to send a reminder to the firm. The case stands deferred for re-listing on 07.11.2019.				

91	Case No.:22/6/84-ALC3/2019	Party Name: INDUSTRIAL FILTERS & FABRICS P.	Meet No/Date:10/84- ALC3/2019	Status:Deffered and Re-indexed
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	LIMITED.,	12.09.2019	
HQ File :01/84/050/00101/AM20/	RLA File :56/24/040/00036/AM19/	Lic.No/Date:5610005631 04.06.2019	Defer Date:07.11.2019
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that firm was asked on dated 12.09.2019 to furnish the following: 1. Manufacturing process 2. Stagewise wastage and total wastage claimed for each input for each export product. Firm's reply is still not received. Committee decided to send a reminder to the firm. The case stands deferred for re-listing on 07.11.2019.			

	Case No.:23/6/84-ALC3/2019	Party Name: VERTERRA VENTURES	Meet No/Date:10/84-ALC3/2019 12.09.2019	Status:Deffered and Re-indexed
92	HQ File :01/84/050/00102/AM20/	RLA File :31/83/040/00030/AM20/	Lic.No/Date:3110067443 07.06.2019	Defer Date:07.11.2019
Decision: Committee considered the case as per agenda. Committee noted that firm was asked on dated 12.09.2019 to furnish the complete two sets of application for fixation of adhoc norms. No reply received. Committee decided to send a reminder to the firm. The case stands deferred for re-listing on 07.11.2019.				

	Case No.:24/6/84-ALC3/2019	Party Name:RADNIK EXPORTS	Meet No/Date:10/84-ALC3/2019 12.09.2019	Status: Approved
93	HQ File :01/84/050/00103/AM20/	RLA File :05/24/040/00143/AM20/	Lic.No/Date:0510410868 11.06.2019	
Decision: Committee considered the case as per agenda. Committee noted that firm was asked on dated 12.09.2019 to furnish the complete two sets of application for fixation of adhoc norms. Firm's reply received on dated 15.10.2019. Committee went through the details submitted in this case and decided to ratify the norms as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

	Case No.:25/6/84-ALC3/2019	Party Name: CENTURY OVERSEAS	Meet No/Date:10/84-ALC3/2019 12.09.2019	Status: Approved
94	HQ File :01/84/050/00104/AM20/	RLA File :05/23/040/00100/AM20/	Lic.No/Date:0510410870 11.06.2019	
Decision: Committee considered the case as per agenda along with others relevant papers and noted that firm was asked to furnish the complete two sets of application for fixation of adhoc norms. Firm's reply received on dated 11.09.2019. Committee went through the details submitted in this case and decided to ratify the norms as under:				

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S.No.	Export Product	Export Quantity		Import item	Quantity allowed	
1.	MENS JACKET MADE OF 64% POLYESTER 33% RAYON 3% SPANDEX WOVEN PLAIN FABRIC, GSM = 331 +/- 10%	513 Number	1.	64% Polyester 33% Rayon 3% Spandex Woven Plain Fabric, Width = 52/54", GSM : 331 +/- 10%	3.12 per piece	
2.	MENS JACKET (MADE OF 98% COTTON 2% SPANDEX WOVEN DYED CORDUROY FABRIC, GSM = 323 +/- 10%)	1042 Number	2.	98% Cotton 2% Spandex Woven Dyed Corduroy Fabric, Width = 54/55", GSM = 323 +/- 10%	3302.380 Sq Mtr. (as applied)	

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:26/6/84-ALC3/2019		Party Name :CHANDRA MUKHI IMPEX LIMITED	Meet No/Date:10/84-ALC3/2019 12.09.2019	Status:Deffered and Re-indexed
HQ File 95 :01/84/050/00105/AM20/	RLA File :02/24/040/00029/AM20/		Lic.No/Date:0210209239 11.06.2019	Defer Date:07.11.2019
Decision: Committee considered the case as per agenda. Committee noted that firm was asked on dated 12.09.2019 to furnish the complete two sets of application for fixation of adhoc norms. No reply received. Committee decided to send a reminder to the firm. The case stands deferred for re-listing on 07.11.2019.				

Case No.:28/6/84-ALC3/2019		Party Name: PRET INTERPRET CLOTHING PRIVATE LIMITED	Meet No/Date:10/84-ALC3/2019 12.09.2019	Status:Deffered and Re-indexed
HQ File 96 :01/84/050/00107/AM20/	RLA File :07/24/040/00052/AM20/		Lic.No/Date:0710115039 11.06.2019	Defer Date:07.11.2019
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that firm was asked on dated 13.09.2019 to furnish CAD and Image of the product. Firms reply not received. Committee decided to ask the firm to furnish the measurement chart and send a reminder for CAD/Image. The case stands deferred for re-listing on 07.11.2019.				

Case No.:27/6/84-ALC3/2019		Party Name: MAHARANI OF INDIA	Meet No/Date:10/84-ALC3/2019 12.09.2019	Status:Deffered and Re-indexed
HQ File 97 :01/84/050/00106/AM20/	RLA File :05/24/040/00145/AM20/		Lic.No/Date:0510410911 12.06.2019	Defer Date:07.11.2019
Decision: Committee considered the case as per agenda. Committee noted that firm was asked on dated 13.09.2019 to furnish the complete two sets of application for fixation of adhoc norms. No reply received. Committee decided to send a reminder to the firm. The case stands deferred for re-listing on 07.11.2019.				

98	Case No.:30/6/84-ALC3/2019	Party Name: SIVSHREE	Meet No/Date:10/84-	Status:Deffered
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	MEDITTEX (INDIA) PRIVATE LIMITED,	ALC3/2019 12.09.2019	and Re-indexed
HQ File :01/84/050/00109/AM20/	RLA File :32/24/040/00015/AM20/	Lic.No/Date:3210078991 12.06.2019	Defer Date:07.11.2019
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that firm was asked on 13.09.2019 to furnish the CAD and sample of the product. No reply received. Committee decided to send a reminder to the firm. The case stands deferred for re-listing on 07.11.2019.			

99	Case No.:1/10/84-ALC3/2019	Party Name: SHAKTI POLYWEAVE PVT LTD	Meet No/Date:10/84- ALC3/2019 12.09.2019	Status: Approved
	HQ File :01/84/050/00221/AM20/	RLA File :08/24/040/00156/AM20/	Lic.No/Date:0810146054 27.08.2019	
Decision: Committee considered the case as per agenda along with other relevant papers and observed that the case was automatically opened and hard copy received on dated 09.08.2019 for norms fixation of above mentioned Adv. Authorization. Committee decided to ratify the norms for above mentioned Adv. Authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

	Case No.:2/10/84-ALC3/2019	Party Name: ABHITEX INTERNATIONAL,	Meet No/Date:10/84- ALC3/2019 12.09.2019	Status:Deffered and Re-indexed
100	HQ File :01/84/050/00222/AM20/	RLA File :05/23/040/00194/AM20/	Lic.No/Date:0510411645 27.08.2019	Defer Date:07.11.2019
Decision: Committee considered the case as per agenda along with other relevant papers and observed that the case was automatically opened and hard copy not received. Committee decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 07.11.2019.				

	Case No.:9/10/84-ALC3/2019	Party Name: MIRA EXIM LIMITED	Meet No/Date:10/84- ALC3/2019 12.09.2019	Status:Deffered and Re-indexed
101	HQ File :01/84/050/00229/AM20/	RLA File :05/24/040/00305/AM20/	Lic.No/Date:0510411653 28.08.2019	Defer Date:07.11.2019
Decision: Committee considered the case as per agenda along with other relevant papers and observed that the case was automatically opened and hard copy not received. Committee decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 07.11.2019.				

102	Case No.:10/10/84-ALC3/2019	Party Name: AMRIT EXPORTS PVT. LTD.	Meet No/Date:10/84- ALC3/2019 12.09.2019	Status:Deffered and Re-indexed
	HQ File	RLA File	Lic.No/Date:0210209394	Defer

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	:01/84/050/00230/AM20/	:02/24/040/00079/AM20/	28.08.2019	Date:07.11.2019
	Decision: Committee considered the case as per agenda along with other relevant papers and observed that the case was automatically opened and hard copy not received. Committee decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 07.11.2019.			
	Case No.:11/10/84-ALC3/2019	Party Name: MODELAMA EXPORTS PVT LTD.	Meet No/Date:10/84-ALC3/2019 12.09.2019	Status:Deffered and Re-indexed
103	HQ File :01/84/050/00231/AM20/	RLA File :05/24/040/00315/AM20/	Lic.No/Date:0510411665 28.08.2019	Defer Date:07.11.2019
	Decision: Committee considered the case as per agenda along with other relevant papers and observed that the case was automatically opened and hard copy not received. Committee decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 07.11.2019.			
	Case No.:12/10/84-ALC3/2019	Party Name: ASHUTOSH FIBRE PVT. LTD.	Meet No/Date:10/84-ALC3/2019 12.09.2019	Status:Deffered and Re-indexed
104	HQ File :01/84/050/00232/AM20/	RLA File :08/24/040/00166/AM20/	Lic.No/Date:0810146062 29.08.2019	Defer Date:07.11.2019
	Decision: Committee considered the case as per agenda along with other relevant papers and observed that the case was automatically opened and hard copy not received. Committee decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 07.11.2019.			
	Case No.:13/10/84-ALC3/2019	Party Name:GRI ALLESET INDIA PVT.LTD.	Meet No/Date:10/84-ALC3/2019 12.09.2019	Status:Deffered and Re-indexed
105	HQ File :01/84/050/00233/AM20/	RLA File :03/94/040/00304/AM20/	Lic.No/Date:0310831292 29.08.2019	Defer Date:07.11.2019
	Decision: Committee considered the case as per agenda along with other relevant papers and observed that the case was automatically opened and hard copy not received. Committee decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 07.11.2019.			
	Case No.:14/10/84-ALC3/2019	Party Name: GRI ALLESET INDIA PVT.LTD.	Meet No/Date:10/84-ALC3/2019 12.09.2019	Status:Deffered and Re-indexed
106	HQ File :01/84/050/00234/AM20/	RLA File :03/94/040/00305/AM20/	Lic.No/Date:0310831294 29.08.2019	Defer Date:07.11.2019
	Decision: Committee considered the case as per agenda along with other relevant papers and observed that the case was automatically opened and hard copy not received. Committee decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 07.11.2019.			
107	Case No.:15/10/84-ALC3/2019	Party Name:RICHA & CO	Meet No/Date:10/84-	Status:Deffered

		ALC3/2019 12.09.2019	and Re-indexed
HQ File :01/84/050/00235/AM20/	RLA File :05/24/040/00320/AM20/	Lic.No/Date:0510411701 30.08.2019	Defer Date:07.11.2019
Decision: Committee considered the case as per agenda along with other relevant papers and observed that the case was automatically opened and hard copy not received. Committee decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 07.11.2019.			

	Case No.:16/10/84-ALC3/2019	Party Name: G.S. EXPORTS	Meet No/Date:10/84- ALC3/2019 12.09.2019	Status:Deffered and Re-indexed
108	HQ File :01/84/050/00236/AM20/	RLA File :33/24/040/00019/AM20/	Lic.No/Date:3310030580 30.08.2019	Defer Date:07.11.2019
Decision: Committee considered the case as per agenda along with other relevant papers and observed that the case was automatically opened and hard copy not received. Committee decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 07.11.2019				

	Case No.:17/10/84-ALC3/2019	Party Name: G.S. EXPORTS	Meet No/Date:10/84- ALC3/2019 12.09.2019	Status:Deffered and Re-indexed
109	HQ File :01/84/050/00237/AM20/	RLA File :33/24/040/00020/AM20/	Lic.No/Date:3310030581 30.08.2019	Defer Date:07.11.2019
Decision: Committee considered the case as per agenda along with other relevant papers and observed that the case was automatically opened and hard copy not received. Committee decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 07.11.2019.				

	Case No.:18/10/84-ALC3/2019	Party Name: S P APPARELS LIMITED	Meet No/Date:10/84- ALC3/2019 12.09.2019	Status: Approved
110	HQ File :01/84/050/00238/AM20/	RLA File :32/24/040/00045/AM20/	Lic.No/Date:3210079087 30.08.2019	
Decision: Committee considered the case as per agenda along with other relevant papers and observed that the case was automatically opened and hard copy received on dated 07.10.2019 for norms fixation of above mentioned Adv. Authorization. Committee decided to ratify the norms for above mentioned Adv. Authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

	Case No.:19/10/84-ALC3/2019	Party Name: SPUNWEB NONWOVEN PVT.LTD	Meet No/Date:10/84- ALC3/2019 12.09.2019	Status:Deffered and Re-indexed
111	HQ File :01/84/050/00239/AM20/	RLA File :24/24/040/00026/AM20/	Lic.No/Date:2410042848 30.08.2019	Defer Date:07.11.2019
Decision: Committee considered the case as per agenda along with other relevant papers and observed that the				

case was automatically opened and hard copy not received. Committee decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms.
The case stands deferred for re-listing on 07.11.2019.

112	Case No.: 20/10/84-ALC3/2019	Party Name : AMBIKA COTTON MILLS LIMITED,	Meet No/Date: 10/84-ALC3/2019 12.09.2019	Status: Deffered and Re-indexed
	HQ File :01/84/050/00240/AM20/	RLA File :32/24/040/00044/AM20/	Lic.No/Date:3210079089 30.08.2019	Defer Date:07.11.2019
Decision: Committee considered the case as per agenda along with other relevant papers and observed that the case was automatically opened and hard copy not received. Committee decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 07.11.2019.				

113	Case No.: 21/10/84-ALC3/2019	Party Name: LUNA APPARELS PRIVATE LIMITED	Meet No/Date: 10/84-ALC3/2019 12.09.2019	Status: Deffered and Re-indexed
	HQ File :01/84/050/00241/AM20/	RLA File :02/24/040/00082/AM20/	Lic.No/Date:0210209412 02.09.2019	Defer Date:07.11.2019
Decision: Committee considered the case as per agenda along with other relevant papers and observed that the case was automatically opened and hard copy not received. Committee decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 07.11.2019.				

114	Case No.: 22/10/84-ALC3/2019	Party Name: PINNACLE CLOTHING CO	Meet No/Date: 10/84-ALC3/2019 12.09.2019	Status: Deffered and Re-indexed
	HQ File :01/84/050/00242/AM20/	RLA File :05/24/040/00319/AM20/	Lic.No/Date:0510411720 03.09.2019	Defer Date:07.11.2019
Decision: Committee considered the case as per agenda along with other relevant papers and observed that the case was automatically opened and hard copy received on dated 18.10.2019 for norms fixation of above mentioned Adv. Authorization. Committee went through the details submitted in this case and decided to ask the firm to furnish the following: <ol style="list-style-type: none"> 1. Image 2. CAD 3. Measurement chart. The case stands deferred for re-listing on 07.11.2019.				

115	Case No.: 23/10/84-ALC3/2019	Party Name: RECKITT BENCKISER HEALTHCARE INDIA PRIVATE LIMITED	Meet No/Date: 10/84-ALC3/2019 12.09.2019	Status: Deffered and Re-indexed
	HQ File :01/84/050/00243/AM20/	RLA File :05/24/040/00322/AM20/	Lic.No/Date:0510411721 03.09.2019	Defer Date:07.11.2019
Decision: Committee considered the case as per agenda along with other relevant papers and observed that the case was automatically opened and hard copy received on dated 24.09.2019 for norms fixation of above mentioned Adv. Authorization. Committee went through the details submitted in this case and decided to send the application to DPIIT for their comments.				

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The case stands deferred for re-listing on 07.11.2019.

116	Case No.:24/10/84-ALC3/2019	Party Name: FRONTIER PROTECTIVEWEAR PRIVATE LIMITED	Meet No/Date:10/84-ALC3/2019 12.09.2019	Status:Deffered and Re-indexed
	HQ File :01/84/050/00244/AM20/	RLA File :02/24/040/00088/AM20/	Lic.No/Date:0210209416 04.09.2019	Defer Date:07.11.2019
Decision: Committee considered the case as per agenda along with other relevant papers and observed that the case was automatically opened and hard copy not received. Committee decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 07.11.2019.				

117	Case No.:27/10/84-ALC3/2019	Party Name: RAINBOW FABPACK LLP	Meet No/Date:10/84-ALC3/2019 12.09.2019	Status:Deffered and Re-indexed
	HQ File :01/84/050/00247/AM20/	RLA File :24/24/040/00023/AM20/	Lic.No/Date:2410042849 04.09.2019	Defer Date:07.11.2019
Decision: Committee considered the case as per agenda along with other relevant papers and observed that the case was automatically opened and hard copy not received. Committee decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 07.11.2019.				

118	Case No.:25/10/84-ALC3/2019	Party Name: OPERA GLOBAL PRIVATE LIMITED	Meet No/Date:10/84-ALC3/2019 12.09.2019	Status:Deffered and Re-indexed
	HQ File :01/84/050/00245/AM20/	RLA File :05/24/040/00325/AM20/	Lic.No/Date:0510411753 05.09.2019	Defer Date:07.11.2019
Decision: Committee considered the case as per agenda along with other relevant papers and observed that the case was automatically opened and hard copy not received. Committee decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 07.11.2019.				

119	Case No.:26/10/84-ALC3/2019	Party Name: D DECOR EXPORTS PRIVATE LIMITED.	Meet No/Date:10/84-ALC3/2019 12.09.2019	Status: Approved
	HQ File :01/84/050/00246/AM20/	RLA File :03/94/040/00414/AM20/	Lic.No/Date:0310831388 05.09.2019	
Decision: Committee considered the case as per agenda along with other relevant papers and observed that the case was automatically opened and hard copy received on dated 09.09.2019 for norms fixation of above mentioned Adv. Authorization. Committee decided to ratify the norms for above mentioned Adv. Authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

Minutes of manual cases considered by the Norms Committee -V
In Meeting No.10/84 AM-20 dated 12.09.2019

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Case No. 162	M/s. Shahi Exports Pvt. Ltd. (SPL)
NC Meeting No.10/AM20 dated 12.09.2019 actually held on 20.09.2019	F. No. 01/84/171/00172/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20: 1. Ladies Trouser made of 98% Cotton 2% Elastane (Spandex) Dyed Woven Fabric GSM 285 (Tolerance + or – 10%) Style No. 102080	
Decision: M/s. Shahi Exports Pvt. Ltd. vide their letter dated 09.09.2019 has requested for fixation of norms for above said export product under Special Advance Authorization. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

121.

Case No. 163	M/s. Shahi Exports Pvt. Ltd. (SPL)
NC Meeting No.10/AM20 dated 12.09.2019 actually held on 20.09.2019	F. No. 01/84/171/00173/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20: 1. Boys Trouser made of 100% Polyester PU Coated Dyed Woven Fabric GSM 150 and 100% Polyester PU Coated Dyed Woven Fabric GSM 224 (Tolerance + or – 10%) Style No. 306987	
Decision: M/s. Shahi Exports Pvt. Ltd. vide their letter dated 09.09.2019 has requested for fixation of norms for above said export product under Special Advance Authorization. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

122.

Case No. 164	M/s. Shahi Exports Pvt. Ltd. (SPL)
NC Meeting No.10/AM20 dated 12.09.2019 actually held on 20.09.2019	F. No. 01/84/171/00174/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20: 1. Men's Pullover with Hood made of 60% Cotton 40% Polyester one side Brushed Knitted Fleece Fabric GSM 230 (Tolerance + or – 10%) Style No. 11002341	
Decision: M/s. Shahi Exports Pvt. Ltd. vide their letter dated 10.09.2019 has requested for fixation of norms for above said export product under Special Advance Authorization. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

123.

Case No. 165	M/s. Shahi Exports Pvt. Ltd. (SPL)
NC Meeting No.10/AM20 dated 12.09.2019 actually held on 20.09.2019	F. No. 01/84/171/00175/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20:	

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1. Men's Shorts made of 100% Organic Cotton Yarn Dyed Woven Fabric GSM 173 (Tolerance + or - 10%) Style No. AX0302
Decision: M/s. Shahi Exports Pvt. Ltd. vide their letter dated 10.09.2019 has requested for fixation of norms for above said export product under Special Advance Authorization. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.

124.

Case No. 166	M/s. Shahi Exports Pvt. Ltd. (SPL)
NC Meeting No.10/AM20 dated 12.09.2019 actually held on 20.09.2019	F. No. 01/84/171/00176/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20:	
1. Girls Jacket Made of 95% Polyester 5% Spandex Woven Printed Fabric GSM 88 (Tolerance + or - 10%) Style No. 004-17298-2	
Decision: M/s. Shahi Exports Pvt. Ltd. vide their letter dated 11.09.2019 has requested for fixation of norms for above said export product under Special Advance Authorization. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

125.

Case No. 167	M/s. Shahi Exports Pvt. Ltd. (SPL)
NC Meeting No.10/AM20 dated 12.09.2019 actually held on 20.09.2019	F. No. 01/84/171/00177/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20:	
1. Babies Garments (Romper) Made of 55% Linen 45% Rayon Woven Printed Fabric GSM 190 (Tolerance + or - 10%) Style No. 555614	
Decision: M/s. Shahi Exports Pvt. Ltd. vide their letter dated 11.09.2019 has requested for fixation of norms for above said export product under Special Advance Authorization. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

126.

Case No. 168	M/s. Shahi Exports Pvt. Ltd. (SPL)
NC Meeting No.10/AM20 dated 12.09.2019 actually held on 20.09.2019	F. No. 01/84/171/00178/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20:	
1. Ladies Jacket Made of 93% Rayon 7% Polyester Dyed Woven Fabric GSM 210 (Tolerance + or - 10%) Style No. 144J0288	

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Naqum

Decision: M/s. Shahi Exports Pvt. Ltd. vide their letter dated 13.09.2019 has requested for fixation of norms for above said export product under Special Advance Authorization. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.

127.

Case No. 169	M/s. Shahi Exports Pvt. Ltd. (SPL)
NC Meeting No.10/AM20 dated 12.09.2019 actually held on 20.09.2019	F. No. 01/84/171/00179/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20: 1. Ladies Jacket with Hood Made of 93% Rayon 7% Polyester Dyed Woven Fabric GSM 210 (Tolerance + or – 10%) Style No. 144J0302	
Decision: M/s. Shahi Exports Pvt. Ltd. vide their letter dated 13.09.2019 has requested for fixation of norms for above said export product under Special Advance Authorization. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

128.

Case No. 170	M/s. Shahi Exports Pvt. Ltd. (SPL)
NC Meeting No.10/AM20 dated 12.09.2019 actually held on 20.09.2019	F. No. 01/84/171/00180/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20: 1. Ladies Cargo Trouser Made of 55% Linen 45% Rayon Dyed Woven Fabric GSM 190 (Tolerance + or – 10%) Style No. 7WD2813	
Decision: M/s. Shahi Exports Pvt. Ltd. vide their letter dated 13.09.2019 has requested for fixation of norms for above said export product under Special Advance Authorization. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

129.

Case No. 171	M/s. Shahi Exports Pvt. Ltd. (SPL)
NC Meeting No.10/AM20 dated 12.09.2019 actually held on 20.09.2019	F. No. 01/84/171/00181/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20: 1. Ladies Jacket Made of 55% Linen 45% Rayon Dyed Woven Fabric GSM 190 (Tolerance + or – 10%) Style No. 7WP3018	

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Harpreet

Decision: M/s. Shahi Exports Pvt. Ltd. vide their letter dated 13.09.2019 has requested for fixation of norms for above said export product under Special Advance Authorization. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.
GSM should match in import and export.

130.

Case No. 172	M/s. Shahi Exports Pvt. Ltd. (SPL)
NC Meeting No.10/AM20 dated 12.09.2019 actually held on 20.09.2019	F. No. 01/84/171/00182/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20: 1. Men's Cargo Shorts made of 55% Linen 45% Viscose Dyed Woven Fabric GSM 195 (Tolerance + or – 10%) Style No. 7MD2174	
Decision: M/s. Shahi Exports Pvt. Ltd. vide their letter dated 13.09.2019 has requested for fixation of norms for above said export product under Special Advance Authorization. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

131.

Case No. 173	M/s. Shahi Exports Pvt. Ltd. (SPL)
NC Meeting No.10/AM20 dated 12.09.2019 actually held on 20.09.2019	F. No. 01/84/171/00183/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20: 1. Men's Polo Shirts Made of 100% Polyester Dyed Knitted Fabric GSM 175 (Tolerance + or – 10%) Style No. 5067832	
Decision: M/s. Shahi Exports Pvt. Ltd. vide their letter dated 17.09.2019 has requested for fixation of norms for above said export product under Special Advance Authorization. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

132.

Case No. 174	M/s. Shahi Exports Pvt. Ltd. (SPL)
NC Meeting No.10/AM20 dated 12.09.2019 actually held on 20.09.2019	F. No. 01/84/171/00184/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20: 1. Men's Cargo Trouser Made of 100% Polyester Printed Woven Fabric GSM 225 and 100% Polyester PU Coated Dyed Woven Fabric GSM 195 (Tolerance + or – 10%) Style No. 115186	

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Decision: M/s. Shahi Exports Pvt. Ltd. vide their letter dated 17.09.2019 has requested for fixation of norms for above said export product under Special Advance Authorization. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.

133.

Case No. 175	M/s. Richa Global Exports Pvt. Ltd. (SPL)
NC Meeting No.10/AM20 dated 12.09.2019 actually held on 20.09.2019	F. No. 01/84/171/00185/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) I FTP 2015-20:	
<ol style="list-style-type: none"> 1. Ladies Trouser made of 59% Cotton 38% Tencel 3% Spandex Un-Bleached Woven Fabric GSM 285 (+/- 10%) Style No. 726P219 2. Ladies Blouse made of 87% Polyester 13% Cotton Yarn Dyed Woven Fabric GSM 108 (+/- 10%) Style No. 726X102 3. Babies Garments (Dress) made of 98% Cotton 2% Spandex Printed Woven Fabric GSM 190 (+/- 10%) along with Indian Diaper, Style No. 476G021 4. Ladies Dress made of 65% Tencel 35% Cotton Dyed Woven Fabric GSM 158 (+/- 10%) Style No. 1097X 	
Decision: M/s. Richa Global Exports Pvt. Ltd. vide their letter dated 18.09.2019 has requested for fixation of norms for above said export product under Special Advance Authorization. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

134.

Case No. 175 (A)	M/s. Global Stellate
NC Meeting No. 10/AM20 dated 12.09.2019 Actually held on 23.10.2019	F. No. 01/84/050/00347/AM18/DES-V Adv. Authorization No. 3010104186 dated 15.12.2017.
Decision: Committee considered the case as per agenda alongwith other relevant papers and observed that firm's representation dated 15.07.2019 for review the quantity of norms decided by NC in its meeting No. 24/84 dated 01.03.2018 as the quantity amended by RA on 20.12.2018. Committee had decided to ask the firm to furnish proper CAD mentioning length, width, not bundles and also submit "bill of entry, shipping bill for the respective Adv. Authorization to verify the quantity of export /import. Firm's reply received on dated 19.09.2019. Committee went through the details submitted in the reply and decided to ratify the norms as requested. RA concerned may take necessary action subject to compliance of other usual conditions.	

135.

Case No. 175 (B)	M/s. JPM Exports P. Ltd.
NC Meeting No. 10/AM20 dated 12.09.2019	F. No. 01/84/050/00219/AM17/DES-V Adv. Authorization No. 0210206882 dated 28.03.2018.

Actually held on 23.10.2019

Decision: Committee considered the case as per agenda alongwith other relevant papers and observed that firm's representation dated 26.06.2019 for fixation of norms against as their case was rejected by NC in its meeting No. 09/84 dated 03.08.2017 due to non-submission of reply.

Committee observed that firm has submitted their reply on 17.10.2019 through email in response to our 13.09.2019. After detailed deliberation, Committee noted that input 3 shown in CAD but not shown as imported item in the application hence not allowed. Rest as commented in the reply where CAD is given. Committee decided to ratify norms the above said Advance Authorisation issued in this case as under :

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Plaline Blouson (RB/Navy)	800.000 Number	1. Polyester/Cotton Dyed fabric : PC 65/35 21/2x10 72x44 Canvas, 280 (+/-5) GSM, 59 Inches width : colour: Royal blue	0.71 Sq. Meters
			2. Polyester/Cotton Dyed fabric :PC 65/35 21/2x10 72x44 Canvas, 280 (+/-5) GSM, 59 inches width : colour: Navy blue	2.56 Sq. Meters
2.	Plaline Blouson (Dark Grey / Black)	1080.000 Number	3. Polyester/Cotton dyed fabric : pc 65/35 21/2x10 72x44 canvas, 280 (+/-5) GSM, 59 inches width : colour: grey	2.56 Sq. Meters
			4. Polyester/Cotton dyed fabric : pc 65/35 21/2x10 72x44 Canvas, 280 (+/-5) GSM, 59 inches width : colour: black	0.71 Sq. Meters
3.	Plaline Trousers (RB/Navy)	1680.000 Number	1. Polyester/Cotton Dyed fabric : PC 65/35 21/2x10 72x44 Canvas, 280 (+/-5) GSM, 59 Inches width : colour: Royal blue	1.64 Sq. Meters
			2. Polyester/Cotton Dyed fabric :PC 65/35 21/2x10 72x44 Canvas, 280 (+/-5) GSM, 59 inches width : colour: Navy blue	1.33 Sq. Meters
4.	Plaline Trousers (Dark Grey / Black)	3740.000 Number	3. Polyester/Cotton dyed fabric : pc 65/35 21/2x10 72x44 canvas, 280 (+/-5) GSM, 59 inches width : colour: grey	1.64 Sq. Meters
			4. Polyester/Cotton dyed fabric : pc 65/35 21/2x10 72x44 Canvas, 280 (+/-5) GSM, 59 inches width : colour: black	1.33 Sq. Meters
5.	Plaline Bibpant (RB/Navy)	1140.000 Number	1. Polyester/Cotton Dyed fabric : PC 65/35 21/2x10 72x44 Canvas, 280 (+/-5) GSM, 59 Inches width : colour: Royal blue	2.18 Sq. Meters
			2. Polyester/Cotton Dyed fabric :PC 65/35 21/2x10 72x44 Canvas, 280 (+/-5) GSM, 59 inches width : colour: Navy blue	1.87 Sq. Meters
6.	Plaline Bibpant (Dark Grey / Black)	1100.000 Number	3. Polyester/Cotton dyed fabric : pc 65/35 21/2x10 72x44 canvas, 280 (+/-5) GSM, 59 inches width : colour: grey	2.18 Sq. Metrs
			4. Polyester/Cotton dyed fabric : pc 65/35 21/2x10 72x44 Canvas, 280 (+/-5) GSM, 59 inches width : colour: black	1.87 Sq. Meters
7.	Plaline Work Vest (RB/Navy)	360.000 Number	1. Polyester/Cotton Dyed fabric : PC 65/35 21/2x10 72x44 Canvas, 280 (+/-5) GSM, 59 Inches width : colour: Royal blue	1.70 Sq. Meters
			2. Polyester/Cotton Dyed fabric :PC 65/35 21/2x10 72x44 Canvas, 280 (+/-5) GSM, 59 inches width	0.64 Sq. Meters

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			: colour: Navy blue	
8.	Plaline Work Vest (Dark Grey/Black))	500.000 Number	3. Polyester/Cotton dyed fabric : pc 65/35 21/2x10 72x44 canvas, 280 (+/-5) GSM, 59 inches width : colour: grey	1.70 Sq. Meters
			4. Polyester/Cotton dyed fabric : pc 65/35 21/2x10 72x44 Canvas, 280 (+/-5) GSM, 59 inches width : colour: black	0.64 Sq. Meters
9.	Highline Trousers (Dark Grey/Red/Black)	11140.000 Number	4. Polyester/Cotton dyed fabric : pc 65/35 21/2x10 72x44 canvas, 280 (+/-5) gsm, 59 inches width : colour: black	0.39 Sq. Meters
			5. Polyester/Cotton dyed Fabric :pc 65/35 16x12 108x58 3/1 twill 280 (+/-5) gsm, 59 inches width : colour: grey	2.33 Sq. Meters
RA may take suitable consequential action subject to other usual condition.				

136.

Case No. 175 (C)	M/s. Ballistic Safety System Technology (I) P. Ltd.
NC Meeting No. 10/AM20 dated 12.09.2019 Actually held on 23.10.2019	F. No. 01/84/050/00419/AM15/DES.V Adv. Authorisation No. 0910061601 dated 10.02.2015
Decision: Committee considered the case as per agenda along with other relevant papers and observed that firm's representation dated 05.07.2019 for fixation of norms as their case was rejected by NC in its meeting No. 14/84 dated 16.07.2015 due to non –submission of reply. Committee observed that firm was asked to submit the CAD. Reply received on dated 01.10.2019 but the submitted CAD again does not indicate matrix length, width and no. of bundles (Garments) made under the respective CAD. Committee is unable to calculate the requirement and decided to reject the case. RA concerned may take necessary action subject to compliance of other usual conditions.	

137.

Case No. 175 (D)	M/s. C.L. International
NC Meeting No. 10/AM20 dated 12.09.2019 Actually held on 23.10.2019	F. No. 01/84/050/00203/AM19/DES.V Adv. Authorization No. 0510403334 dated 05.07.2017
Decision: Committee considered the case as per agenda along with other relevant papers and observed that firm's representation dated 18.06.2019 and have requested for re-fixation of norms which was decided by NC in its meeting No. 12/84 dated 13.09.2018. Committee noted that representation has been sent to DPIIT for their comments and decided to wait for their comments. The case stands deferred for re-listing on 07.11.2019.	

138.

Case No. 175 (E)	M/s. Manju International
NC Meeting No. 10/AM20 dated 12.09.2019 Actually held on 23.10.2019	F. No. 01/84/050/00301/AM18/DES.V Adv. Authorisation No. 0210208098 dated 04.01.2018

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Decision: Committee considered the case as per agenda alongwith other relevant papers and observed that firm's representation dated 29.12.2018 for fixation of norms as per amendment sheet issued by RA, Kolkata on 12.07.2019 and also observed that the case was rejected by NC in its meeting No. 10/84 dated 16.08.2018. Committee had decided to ask the firm to furnish the following information:

1. To indicate width of fabric to be imported or Quantity of fabric in square meter,
 2. Calculation for requirement of fabric giving CAD/CAM/Lay out and efficiency.
- Committee decided to send a final reminder to the firm for above deficiency.
The case stands deferred for re-listing on 12.09.2019.

139.

Case No. 175 (F)	M/s. Global Mode and Accessories P. Ltd.
NC Meeting No. 10/AM20 dated 12.09.2019 Actually held on 23.10.2019	F. No. 01/84/050/00040/AM19/DES.V Adv. Authorization No. 0510406020 dated 28.03.2018.
<p>Decision: Committee considered the case as per agenda alongwith other relevant papers and observed that firm's representation dated 07.07.2019 for re-open the case as their case was rejected by NC in its meeting No. 8/84 dated 19.07.2018 due to non submission of reply. Committee had decided to ask the firm to furnish the following :</p> <ol style="list-style-type: none"> 1. CAD is not found in enclosed documents, 2. PH before NC to explain their case, 3. Justification for requirement <p>Firm representative had explained their case with sample, CAD and justification for requirement of input in export product. After detailed deliberation, Committee agreed with the firm's request and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.</p>	

140.

Case No. 175 (G)	M/s. Wear Well India Pvt. Ltd. (SPL)
NC Meeting No. 10/AM20 dated 12.09.2019 Actually held on 23.10.2019	F.No. 01/84/171/00088/AM20/DES.V
Decision: Committee considered the case as per agenda alongwith other relevant papers and observed that firm's representation dated 16.08.2019, requested for amendment in description of the Export item no. 4. As firm stated that buyer has changed the description of the Export item no. 4 as per given details below. All others details will remain unchanged.	

141.

Case No. 175 (H)	M/s. Wear Well India Pvt. Ltd. (SPL)
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NC Meeting No. 10/AM20 dated
12.09.2019
Actually held on 23.10.2019

F.No. 01/84/171/00071/AM20/DES.V.

Decision: Committee considered the case as per agenda alongwith other relevant papers and observed that firm's representation dated 27.09.2019 for some minor amendment in GSM of the export item Sr.no.7. As firm stated that due to typographical mistake from their side, GSM of export item no.7 has been wrongly mentioned as 141+/-10% instead of 75 +/-10% ,which is as per the GSM of its corresponding import item as per given details below.

From

Sr. no	Details of Import List	Qty	Details of Export item	Qty	Avg. consumption in SQM/PC
7	75% Polyester 25% Metallised Knitted Pleated Mesh Fabric GSM 141 (+/- 10%) WIDTH: 135 CMS	3598.42	Girls Skirt made of 75% Polyester 25% Metallised Knitted Pleated Mesh Fabric GSM 141 (+/-10%) (Imported) with Lining 100% Polyester Woven (Indegenous) STYLE NO 569572	3937	0.914

To

Sr. no	Details of Import List	Qty	Details of Export item	Qty	Avg. consumption in SQM/PC
7	75% Polyester 25% Metallised Knitted Pleated Mesh Fabric GSM 141 (+/- 10%) WIDTH: 135 CMS	3598.42	Girls Skirt made of 75% Polyester 25% Metallised Knitted Pleated Mesh Fabric GSM 75 (+/- 10%) (Imported) with Lining 100% Polyester Woven (Indegenous) STYLE NO 569572	3937	0.914

After detailed deliberation, Committee agreed the firm's request and decided to ratify the norms for the above advance authorization as requested.

RA concerned may take necessary action subject to compliance of other usual conditions.

